

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 88 of 2025**

In the matter of: -

Devidas Khatri

Applicant

Versus

MoEF & CC & Ors.

Respondent(s)

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Srinivas Vishven

**Filed by Adv. Srinivas Vishven
On behalf of Central Pollution Control Board**

Place: Delhi

Dated:02.07.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 88 OF 2025

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**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2 i.e. CENTRAL
POLLUTION CONTROL BOARD,**

1. That I, Youthika, presently working as Scientist-E in Central Pollution Control Board (hereinafter will be referred as CPCB), is competent to file the present compliance affidavit. I am well conversant with the facts and circumstances of the case on the basis of the record maintained by the CPCB in ordinary course of its business, and accordingly, I am competent to depose to the contents of this affidavit.
2. That CPCB is a statutory Board constituted under the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "the Water Act, 1974"). It performs the functions under the Water Act, 1974 along with the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "the Air Act, 1981") the Environment (Protection) Act, 1986 (hereinafter referred to as "the E(P) Act, 1986") including various Waste Management Rules notified under the E (P) Act, 1986.
3. That CPCB has been impleaded as Respondent No.2 in the present OA. The Hon'ble NGT while hearing the matter on 03.03.2025 has directed all the



respondents to file their reply by the way of affidavit. Further, Respondent No. 2-CPCB and the Respondents no. 3 to 6 State Pollution Control Boards (Uttar Pradesh, Rajasthan, Haryana & Delhi) have been directed to file the detailed report indicating:

- i. Whether physical inspections of the recycling units under consideration were conducted prior to their registration; and
 - ii. The current status of facilities available at such units.
4. That at the outset, the answering Respondent denies all claims, contentions, allegations and averments against answering respondent CPCB in the above OA contrary to anything stated or submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the answering Respondent for want of a specific denial or on the ground of non-traverse, save any averment which has been expressly admitted hereinafter.

Issues raised by the Applicant:

In the present Original Application, the applicant has inter alia raised the issue of the alleged unchecked proliferation of e-waste collection and recycling centres, particularly in and around the National Capital Region, as well as other parts of the country. It has also been contended that such centres are being granted registration under the E-Waste (Management) Rules, 2022, without any physical verification to ascertain whether the concerned entities possess the requisite infrastructure, technical capacity, or pollution control measures necessary for environmentally sound management of e-waste. The applicant has further alleged that even small-time scrap dealers (commonly referred to as "Kabadiwalas"), who are not equipped with any legitimate facility, are securing



registration as e-waste recyclers solely on the basis of documentation submitted online, thereby circumventing the regulatory intent of the Rules.

6. It has further been submitted by the applicant that although the Central Pollution Control Board (CPCB) has issued a Standard Operating Procedure (SoP) prescribing the process for registration of e-waste recyclers—including a requirement for physical or virtual inspection of the facility by the Regional Director of CPCB or the concerned State Pollution Control Boards (hereinafter will be referred as SPCBs) / Pollution Control Committees (hereinafter will be referred as PCCs) within three months from the date of registration—the said provision is not being effectively implemented. The applicant contends that, in practice, no such physical verification is being carried out, thereby enabling entities to operate as registered recyclers without having any actual infrastructure or capability for safe e-waste processing. As a result, it is alleged that several units are operating in violation of the spirit and letter of the E-Waste (Management) Rules, 2022.

Preliminary Submission:

7. The management of E-Waste in India is presently regulated under E – Waste (Management) Rules, 2022 under the Environment (Protection) Act, 1986. Ministry of Environment Forest & Climate Change (hereinafter will be referred as MoEF&CC) notified E-Waste (Management) Rules, 2022 (hereinafter will be referred as EWM Rules, 2022) vide notification No. GSR 801(E) dated November 02, 2022. The Rules have superseded the E-Waste (Management) Rules, 2016 and came into effect from April 01, 2023. The overall objective of E-Waste(M) Rules, 2022 is to take all steps required to ensure that e-waste is managed in a manner which shall protect human health and environment against any adverse effects.



8. These Rules shall apply to every manufacturer, producer refurbisher, dismantler and recycler involved in manufacture, sale, transfer, purchase, refurbishing, dismantling, recycling and processing of e-waste or electrical and electronic equipment listed in Schedule I, including their components, consumables, parts and spares which make the product operational. As per Rule 4 of EWM Rules, 2022 the entities such as Producer, Manufacturer, Recycler or Refurbisher are required to register on the portal developed by this answering Respondent No. 02 i.e. Central Pollution Control Board. Accordingly, this answering Respondent No. 02 developed and launched a centralized Extended Producer Responsibility (EPR) online portal in April, 2023. The portal is now fully functional and has provision for registration of stakeholders including issuance of EPR targets, Generation & Transfer of EPR certificates, Submission of Quarterly/Annual returns and monitoring of stakeholders' operations. As on 01.07.2025 there are 8,940 Producers, 374 Recyclers, 107 Refurbishers & 77 Manufacturers registered on E-Waste EPR Portal.

9. CPCB developed a SoP for the registration of recyclers on the E-Waste Portal. The SoP requires due procedure to be followed by a recycling unit for registration on the E-Waste EPR Portal. As per the SoP any unit intending to register on E-waste EPR Portal is required to provide following information/documents:



- KYC documents such as (PAN Card, Aadhar Card, GST Certificate, IEC Certificate, CIN document etc.);

- Valid Consent/Authorization Certificates such as CTE/CTO (under Air & Water Act), Authorization under Hazardous & Other Waste (M&TM) Rules, 2016 & Authorization under E-Waste (M) Rules, 2016 (in applicable cases) issued by the concerned SPCBs/PCCs

- Geo-coordinates of unit location

- Geo-tagged Photographs of available machinery, & Pollution Control Devices along with a video of functional unit.
- Material Balance Details etc.

Registration is granted by CPCB only upon compliance of the above information/documents.

10. Under the provisions stipulated under the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981, a unit is required to obtain Consent to Establish (CTE) & Consent to Operate (CTO) from the concerned State Pollution Control Board/Pollution Control Committee (hereinafter will be referred as SPCB/PCC) before starting operation. The provisions under section 25(1)(3) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21(1)(3) of the Air (Prevention & Control of Pollution) Act, 1981 stipulate about SPCBs/PCCs making necessary enquiry as it may deem fit in respect of the application for consent.
11. Further under section 6(2) of the Hazardous & Other Waste (Management & Transboundry Movement) Rules, 2016 it has been stipulated that on receipt of an application complete in all respects for the authorisation, the State Pollution Control Board / Pollution Control Committee grant authorisation within a period of one hundred twenty days, after inquiry as it considers necessary, and on being satisfied that the applicant possesses appropriate facilities for collection, storage, packaging, transportation, treatment, processing, use, destruction, recycling, recovery, pre-processing, co-processing, utilisation, offering for sale, transfer or disposal of the hazardous and other waste, as the case may be, and after ensuring technical capabilities and equipment complying with the standard operating procedure or other guidelines specified by the Central Pollution Control Board from time to time and through site inspection.



12. The registration of E-Waste Recyclers on E-waste EPR portal involves submission of valid consent and authorization certificates issued by the concerned SPCBs/PCCS.
13. Further, in compliance with provisions regarding physical verification of registered recycling units as mentioned in SoP, CPCB issued directions dated 30.01.2024 under section 5 of the Environment (Protection) Act, 1986 (Copy of said directions is given at **Annexure-I**) and directed SPCBs/PCCs:

- To immediately physically verify the facilities of E-Waste Recyclers and Refurbishes in the State/UT in terms of various details such as its GPS location, GPS tagged photos/videos, waste category as raw material (EEE code wise), installed plant & machinery and their actual production capacity, capability, etc. as submitted on E-Waste EPR Portal;
- To take action against such Recyclers and Refurbishers who have uploaded their details falsely or not correctly on the EPR Portal as per verification as at point (c) above and to recommend CPCB immediately for correcting details on the EPR portal so as to ensure that no false EPR Certificate is being generated in the State/UT. Further, necessary changes be also done in the CTO accordingly and be informed to CPCB;



Further, CPCB vide another direction dated 19.02.2024 issued under section 5 of the Environment (Protection) Act, 1986 (Copy of said direction is given at **Annexure-II**) directing SPCBs/PCCs:

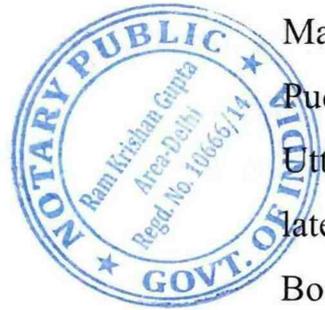
- To issue notice to all recyclers, who are recycling E-Waste but not uploading requisite documents, invoices, etc pertaining to the same as per guidance document for generation of EPR certificates on the E-Waste EPR portal;

- To carry out verification of various documents/invoices/information uploaded by the E-Waste recyclers on the EPR Portal for quantity of E-Waste procured/collected, recycled, end product produced and sold for generation of EPR certificates and also verify their installed plant & machinery and their capacities and capability;

14. The Action Taken Report (ATR) on above directions have been received from 35 SPCBs/PCCs namely Andaman and Nicobar Islands, Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Dadra and Nagar Haveli and Daman & Diu, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Jharkhand, Kerala, Ladakh, Lakshadweep, Madhya Pradesh, Maharashtra, Meghalaya, Mizoram, Nagaland, Odisha, Puducherry, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, West Bengal and have been discussed in details later in this affidavit. ATR is awaited from Karnataka State Pollution Control Board.

15. As on 02.07.2025, there are 374 registered recyclers of E-Waste and their State-wise details is furnished in **(Annexure-III)**. Further based on updated Action taken Report (ATR) received in response to directions dated 30.01.2024 & 19.02.2024, CPCB has tabulated action taken by SPCBs/PCCs w.r.t physical verification of recycling units registered at E-Waste EPR Portal **(Annexure -IV)**.

As per the action taken reports submitted by SPCBs/PCCs, there is no recyclers of E-Waste operating in the 16 no. of States/UTs. 19 SPCBs/PCCs have reported that the physical verification of recycling units is done before issuance of consent and authorization to these recycling units and also done periodically to ensure compliance of consent & authorization conditions.



16. CPCB has taken actions time to time for checking informal E-Waste activities which are as follows:

- Directions dated 06.09.2022 u/s 18(1) (b) of the Air & Water Act for checking informal e-waste activities. CPCB directed SPCB's/PCCs to set up robust mechanism of surveillance for addressing the issue of illegal/informal processing of e-waste in their jurisdiction (Copy said directions is given at **(Annexure V)**)
- Directions dated 30.01.2024 u/s 5 of the E(P) Act 1986 for checking informal E-waste activities across the Country (**Annexure –IV**)
- Developed E-Waste Action Plan for implementation of E-Waste (M) Rules, which also contains action points related to drives for checking Informal/Illegal E-waste Activities and Identification of hotspots where informal E-Waste activities are prevalent Informal E-waste activities are prevalent.



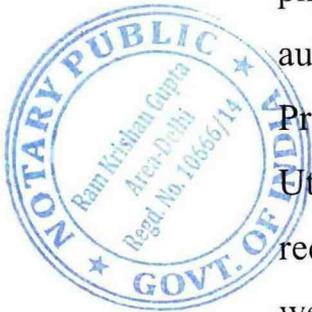
17. Based on the updated Action Taken Report received from the SPCBs/PCCs, CPCB has tabulated actions taken by SPCBs/PCCs for checking informal/illegal E-Waste activities. Said Action Taken Report is given at **(Annexure-VI)**. All SPCBs/PCCs except Karnataka have submitted their ATR and have carried out drives to check informal/illegal e-waste activities in their respective states /UT. The cases of informal E-Waste activities have been reported by 05 SPCBs/PCCs namely Delhi, Kerala, Punjab, UP & West Bengal. These SPCBs/PCCs have taken actions such issuing of notices, , imposition of environment compensation, etc. against such informal/illegal entities. 03 SPCBs namely Andhra Pradesh, Bihar, DNH&DD have not carried out any check drive. Further 03 SPCBs/PCCs namely Chandigarh Jharkhand & Lakshadweep have not provided any relevant information w.r.t actions taken-up by them for checking informal E-waste activities. The report from Karnataka SPCB is awaited.

SPCBs/PCCs are also facilitating in formalization of informal units in their states /UTs. SPCBs /PCCs of 11 states namely Andhra Pradesh, Arunachal Pradesh, Chhattisgarh, Madhya Pradesh, Kerala, Maharashtra, Punjab, Tamil Nadu, Telangana, Tripura & West Bengal have informed on activities taken by them for facilitating formalization of informal entities Training, Workshops, Capacity Building programmes, facilitation in allocation of areas for recycling in the Industrial areas etc. The SPCBs/PCCs of 16 states/UTs namely A&N Island, Assam, DNH&DD, Goa, Gujarat, J&K, Ladakh, M.P, Meghalaya, Mizoram, Nagaland, Odisha, Puducherry, Rajasthan , Sikkim & Uttarakhand informed that they have not carried out any facilitation activity as there are no informal/illegal E-Waste activities/Entities identified in their State/UT. SPCBs/PCCs of 07 states namely Bihar, Chandigarh, Delhi, Haryana, Jharkhand, Lakshdweep, U.P. have not provided any relevant information on facilitation activities. Report is awaited from Karnataka SPCB. Further SPCBs/PCCs have also issued advertisements/Notices in the newspapers for immediately closing of illegal E-waste recycling operations by the operators who do not have consent and their details are provided in the **Annexure-VI.**

18. The Hon'ble NGT vide its order dated 03.03.2024 has directed Respondent No. 2-CPCB and the Respondents no. 3 to 6 SPCBs (UP, Rajasthan, Haryana & Delhi) to file the detailed report disclosing the details of the inspection of the recyclers units under consideration and also facilities which are available in the recycling units and if prior to their registration any verification has been done by doing the physical inspection. 07 recycling units have been impleaded in the present OA are registered at E-Waste EPR Portal. In compliance of the orders, CPCB vide its letter dated 09.06.2025 has written to UPPCB & HSPCB for the submission of updated action taken report of the CPCB direction dated 30.01.2024 which also includes action point on physical



verification. Further, as per the action taken report submitted by Respondents no. 3 to 6 SPCBs (UP, Rajasthan, Haryana & Delhi), it is to mention that out of 07 units, 05 units are under jurisdiction of UPPCB and 02 are under the jurisdiction of Haryana SPCB. UPPCB & HSPCB carried out the physical inspection of the 07 Units under consideration in present application. UPPCB & HSPCB have submitted that all these 07 units are having valid CTO & Authorization. Both the State Boards have informed that they have done physical verification of these units also before issuing consent and authorization. Further, out of 07 only one unit namely M/s Limir Recycling Private Limited, G-256 Masuri Gulawati Road Industrial Area Hapur, Hapur, Uttar Pradesh has been reported as non-complying due to non-availability of requisite machineries in the unit & also the machineries which were available were non-functional during the physical verification. Subsequently, UPPCB has issued Show Cause Notice to this unit and further action including imposing of EC is under process.



Para-wise comments on the Original Application:

19. That no comments are offered over the averments made in para 1 to 3 of the OA being introductory in nature.
20. That in response to the averments made in Paras 4.1 to 4.3 of the Original Application, the submission made at para 7 & 8 above may kindly be referred and is not repeated herein for the sake of brevity.
21. That under **Para 4.4 and Para 4.5**, the submission made at para 9 above may kindly be referred and is not repeated herein for the sake of brevity.

22. That in reference to the submissions made in Para 4.6 of the Original Application, it is submitted that the applicant has referred to the E-Waste Management Action Plan formulated by CPCB in compliance with the directions of the Hon'ble National Green Tribunal in Original Application No. 512/2018 titled *Shailesh Singh vs. State of Uttar Pradesh & Others*. The applicant has further alleged that the objectives outlined in the said Action Plan have not been achieved. In this regard, it is respectfully submitted that the Central Pollution Control Board (CPCB), developed a comprehensive Action Plan to ensure effective and coordinated implementation of the E-Waste (Management) Rules in States and Union Territories. In pursuance of the Action Plan, the concerned State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) have been directed to submit quarterly progress reports indicating the status of implementation and compliance. CPCB has been reviewing the progress of States/UTs, and discussing the same during review meetings held with SPCBs/PCCs. Further, compliance reports in this regard have also been submitted periodically before the Hon'ble Tribunal in matter of Original Application No. 512/2018 titled *Shailesh Singh vs. State of Uttar Pradesh & Others*. The latest compliance consolidated report was filed before Hon'ble Tribunal on 11.12.2024. Further, CPCB has also made provision for online submission of quarterly progress reports by SPCBs and PCCs on the EPR portal for E-waste.



23. That with regard to averment given at **Para 4.7**, the submission made at para 9 to 15 above may kindly be referred and is not repeated herein for the sake of brevity.
24. That in response to the averments made in **Paragraph 4.8** of the Original Application, it is submitted that the Environmental Compensation (EC)

Guidelines under the E-Waste (Management) Rules, 2022, referred to by the applicant, have been duly framed by the Central Pollution Control Board (CPCB) following extensive stakeholder consultations and deliberations. These guidelines were subsequently approved by the Ministry of Environment, Forest and Climate Change (MoEF&CC) and have been published on the official website of CPCB for access by all stakeholders. To ensure uniform implementation across the country, CPCB issued a formal notice dated 09.09.2024 informing all relevant stakeholders of the applicability and enforcement of the EC Guidelines. Furthermore, the said Guidelines were circulated to all State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) through vide letter dated 05.12.2024 (a copy of which is annexed herewith and marked as **Annexure-VII**). These EC Guidelines provide a mechanism for imposing compensation from entities violating provisions of the E-Waste (Management) Rules, 2022

The submission made in **Para 4.9** is this para is generic in nature & no comments are offered over the same by answering respondent herein.

Comments on Grounds:

25. That in grounds under Para 1 and Para 2 of the Application, the Applicant alleges that Respondents that is State Pollution Control Boards/Pollution Control Committee for State/Union Territory namely Delhi, Uttar Pradesh, Haryana and Rajasthan have failed to perform their duties and allowed operation of unorganised e-waste centres in the Country. The Applicant has also referred the news article of The Times of India dated 08.10.2024. In this regard, it is humbly submitted the submission made at para 16 and 17 may kindly be referred and is not repeated herein for the sake of brevity

In the grounds submitted at Para 3, the applicant has mentioned that despite of CPCB's direction, SPCBs/PCCs have failed to keep check on unorganized E-Waste activities. It is to submit that the submission made at para 17 above may kindly be referred and is not repeated herein for the sake of brevity

26. On the grounds raised in para 4 & 5 regarding registration of unorganized E-Waste Recycling Units, it is humbly submitted that CPCB follows due procedure for registration of E-Waste Recyclers on the E-Waste Portal. The procedures followed is submitted at para 9 to 15 above of this reply.
27. The Hon'ble NGT vide its order dated 03.03.2024 has directed Respondent No. 2-CPCB and the Respondents no. 3 to 6 SPCBs (UP, Rajasthan, Haryana & Delhi) to file the detailed report disclosing the details of the inspection of the recyclers units under consideration and also facilities which are available in the recycling units and if prior to their registration any verification has been done by doing the physical inspection.



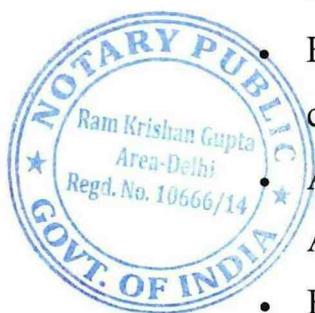
The applicant has impleaded following 07 Recycling Units in the present OA

S.No	Name of the recycling Unit	SPCB
1.	M/s Limir Recycling Private Limited Plot No. G-256 Masuri Gulawati Road Industrial Area Hapur, Hapur- 245101, Uttar Pradesh	Uttar Pradesh
2.	M/s More Bright E Waste Recycler Pvt C-78, Phase- III, MG Road, Industrial Area, Hapur-245101, Uttar Pradesh.	Uttar Pradesh

3.	M/s BRP Infotech Pvt Ltd , F-381, UPSIDC Industrial Area Phase -1 MG Road, Hapur – 245101, Uttar Pradesh	Uttar Pradesh
4.	M/s Hayat E-Recyclers Pvt Ltd , Plot no. F 53-54, MG Road, Industrial Area, Hapur – 245101, Uttar Pradesh	Uttar Pradesh
5.	M/s BRP Infotech Pvt Ltd, F-394, UPSIDC Industrial Area Phase -1 MG Road, Hapur – 245101, Uttar Pradesh	Uttar Pradesh
6.	M/s Waste Recycling Studio, Plot No – 347, Sector – 3, Phase – 2 IMT Bawal, Rewari, Haryana, 123501	Haryana
7.	M/s Universal Power Solutions , Khatoni No.148, Kh NO. 15, Killa No. 6/2/2,3-10 Village – Heerapur, Sub – Tehsil – Mohna Ballabhgarh, Faridabad, Haryana 121004	Haryana

CPCB has following submission on these impleaded recycling units.

- 07 Recycling units impleaded in the present OA are registered at E-Waste EPR Portal.
- Based on the information available at E-Waste EPR Portal CPCB has compiled details of these 07 Units and same is at (**Annexure-VIII**).
- All the 07 units under consideration have valid CTO & Authorization issued by the concerned SPCBs.
- Both the State Board has informed that they have done physical verification of these units before issuing consent and authorization to them.
- Out of these 07 Units, 06 units were having authorization under erstwhile E-Waste (M) Rules, 20216



- UPPCB has provided details physical verification reports w.r.t physical verification of 05 recycling units those are under consideration in the present matter (**Annexure IX**)
- HSPCB has provided physical verification reports of 02 units under its jurisdiction (**Annexure X**).
- Out of 07 only one unit under UPPCB i.e M/s Limir Recycling Private Limited has been reported as non-complying due to non-availability of requisite machineries in the unit & also the machineries available were non-functional. UPPCB has issued Show Cause Notice to this unit and further action including imposing of EC is under process by UPPCB.

Youthika

(Youthika)
Scientist E

Central Pollution Control Board
02.07.2025



VERIFICATION:

2 JUL 2025

Verified at Delhi on this _____ day of _____ 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing material has been concealed therefrom or mis-stated.

ATTESTED
[Signature]
NOTARY
DELHI (INDIA)
2 JUL 2025

Youthika

DEPONENT

युथिका / Youthika
वैज्ञानिक 'ई' प्रमाण प्रमुख (उच्च.एच.-III) / Scientist 'E' Divisional Head (VM-III)
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032 5



Registered Post

File No.: CP-22/2/2024-WM-III-HO-CPCB-HO

January 30, 2024

To,
The Chairman
(All SPCBs/PCCs)

Sub: Direction under Section 5 of the Environment (P) Act, 1986 regarding registration of Producers, Manufacturers, Recyclers and Refurbishers on the Online E-Waste EPR Portal for management of E-Waste and Verification of Capacities allocated to the Recyclers - reg.

WHEREAS, the Ministry of Environment Forest and Climate Change (MoEF&CC) has notified the E-Waste (Management) Rules, 2022, vide notification No. GSR 801(E) dated November 02, 2022. The rules have come into effect from April 01, 2023, and have superseded E-Waste (M) Rules, 2016. In compliance with the provisions of the E-Waste (M) Rules, 2022, an online EPR E-Waste portal has been developed where entities such as Producers, Manufacturers, Recyclers, and Refurbishers of the E-Waste are required to be registered. Registration modules for all the entities are operational. The portal is available at URL <https://eprewastecpcb.in/>; and

WHEREAS, in accordance with the provisions of the above-said Rules, the entities as above are not allowed to carry out their business without registration on the E-Waste EPR Portal. In compliance with the Rules, it is required to ensure registration of all aforesaid entities of your State/UT on the E-Waste EPR Portal; and

WHEREAS, CPCB is registering entities such as Producers/Manufacturers of notified Electrical and Electronic Equipment (EEE) and Recyclers and Refurbishers of E-Waste on the E-Waste EPR Portal on the basis of consent to operate (CTO) and Authorization under HOW(M&TM) Rules given by SPCBs/PCCs and wherever details of raw material (E-Waste) in terms of waste electrical and electronic equipment (WEEE) code is not given by SPCBs/PCCs, CPCB based on the declaration/submission by the entities grant registration to the entities with WEEE Codes and consented capacity; and

WHEREAS, the duties of the SPCBs/PCCs have been prescribed under Schedule – V of Rule 17 of the E-Waste (Management) Rules, 2022. As per Schedule -V, SPCBs/PCCs are required to carry out the following duties i) inventorization of e-waste, ii) monitoring and compliance of Extended Producer Responsibility as directed by Central Pollution Control Board, iii) Conducting random inspection of recycler and refurbisher and monitoring recycling capacity utilization, iv) implementation of programmes to encourage environmentally sound recycling and v) any other function delegated by the Ministry/ Central Pollution Control Board under these rules; and

WHEREAS, CPCB vide its letter dated December 15, 2023, to SPCBs/PCCs requested for ensuring on-boarding of entities including recyclers on the E-Waste EPR Portal and to submit action taken report by 31-12-2023; and

WHEREAS, CPCB also issued notice on December 22, 2023, to Stakeholders including Recyclers for registration on the E-Waste EPR Portal. Stakeholders were also informed that any illegal/informal business of E-Waste such as its production, import, sales, recycling & refurbishing without registration shall call for punitive action as per the rules; and

WHEREAS, a series of review meetings were conducted by CPCB to follow up with SPCBs / PCCs including meetings chaired by the Member Secretary, CPCB for on-boarding of Recyclers on the Online E-Waste EPR Portal; and

WHEREAS, login IDs and credentials have been generated on the E-Waste EPR Portal for SPCBs/PCCs; and

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‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, CPCB has sensitized stakeholders in your state and officials of SPCBs/PCCs during the Regional Interaction meets held in your region (October 19, 20, 30 and November 20, 2023) regarding the compliance of the above said rules including registration by the entities on the E-Waste EPR Portal; and

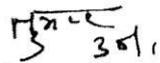
WHEREAS, CPCB has issued directions under section 18(1) (b) of the Water Act 1974 and the Air Act 1981, to all SPCBs/PCCs for checking informal E-Waste activities, verification of authorized Dismantler/Recyclers of E-Waste and drives for Mass Awareness on 06.09.2022 and also directed for implementation of the Action Plan issued in the matter of OA No. 512/2018; and

WHEREAS, in the view of above, on-boarding of all the entities such as Producers, Manufacturers, Recyclers, and Refurbishers of the E-Waste on the E-Waste EPR Portal is must; and

NOW THEREFORE, in exercise of the power vested under Section 5 of the Environment (Protection) Act, 1986, the following directions are hereby issued:

- a. To provide the updated list of entities engaged in the generation, recycling & refurbishing of E-Wastes (Producers, Importers, Recyclers and Refurbishers) and ensure their on boarding on the E-Waste EPR Portal of CPCB;
- b. To issue notice to all such entities who are operating without registration, followed by closure of such entities;
- c. To immediately physically verify the facilities of E-Waste Recyclers and Refurbishers in the State/UT in terms of various details such as its GPS location, GPS tagged photos/videos, waste category as raw material (EEE code wise), installed plant & machinery and their actual production capacity, capability, etc. as submitted on E-Waste EPR Portal;
- d. To take action against such Recyclers and Refurbishers who have uploaded their details falsely or not correctly on the EPR Portal as per verification as at point (c) above and to recommend CPCB immediately for correcting details on the EPR portal so as to ensure that no false EPR Certificate is being generated in the State/UT. Further, necessary changes be also done in the CTO accordingly and be informed to CPCB;
- e. To carry out drives for identifying informal/illegal E-waste recyclers/refurbishers including clusters/areas where such illegal recyclers/refurbishers are operating and to close such informal recycling/refurbishing units immediately;
- f. To facilitate the transformation of such informal/illegal E-waste recyclers/refurbishers into formal recyclers/refurbishers and consent mechanism by way of providing necessary technical support, hand holding, integrating with schemes in the SPCB/PCC, etc.;
- g. To also issue advertisements in the newspapers in vernacular language for immediately closing of illegal E-waste recycling/refurbishing operations by the operators who do not have consent to operate, including for the common public to inform the same, if any, to SPCB/PCC and take actions as at point (e) and point (f) above.

You are hereby directed to take necessary action for compliance of aforesaid directions and submit Action Taken Report to this office within 15 days of receipt of these directions.


(Tanmay Kumar)
Chairman

Copy to:

1. Regional Directorates : For follow-up with SPCBs/PCCs in your jurisdiction, please.
- ✓ 2. DH (IT), CPCB : For uploading on CPCB website and EPR Portal, please.


(Bharat Kumar Sharma)
Member Secretary

List of SPCBs/PCCs

S. No.	SPCB/PCC	S. No.	SPCB/PCC
1	Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair-744 102, Andaman & Nicobar	10	Gujarat Pollution Control Board, Paryavan Bhavan, Sector 10- A, Gandhinagar – 382 043, Gujarat
2	Andhra Pradesh Pollution Control Board, D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada – 520 010, Andhra Pradesh	11	Haryana State Pollution Control Board, C-11, Sector-6, Panchkula-134 109, Haryana
3	Arunachal Pradesh State Pollution Control Board, Paryavarana Bhawan, Papu Hill, Yupia Road, Naharlagun- 791 110, Arunachal Pradesh	12	Himachal Pradesh State Pollution Control Board, Him Parivesh, Phase-III, New Shimla- 171 009, Himachal Pradesh
4	Assam Pollution Control Board, Bamunimaidan, Guwahati- 781 021, Assam	13	Jammu & Kashmir Pollution Control Committee, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu - 180 004, Jammu and Kashmir
5	Bihar State Pollution Control Board, Parivesh Bhawan, Plot No. NS-B/2, Paliputra Industrial Area, Patliputra, Patna - 800 023, Bihar	14	Jharkhand State Pollution Control Board, T.A Building, HEC, P.O. Dhurwa, Ranchi – 834 004, Jharkhand
6	Chandigarh Pollution Control Committee, Paryavarana Bhawan, Ground Floor, Sector-19 B, Madhya Marg, Chandigarh - 160 019	15	Karnataka State Pollution Control Board, Parisara Bhavan, 4th & 5th Floor,# 49, Church Street, Bangalore-560 001, Karnataka
7	Chhattisgarh Environment Conservation Board, Paryavas Bhavan, Paryavas Bhavan, North Block Sector-19, Atal Nagar, Raipur -492 002, Chhattisgarh	16	Kerala State Pollution Control Board, Plamoodu Jn., Pattom Palace P.O., Thiruvananthapuram-695 004, Kerala
8	Delhi Pollution Control Committee, Government of N.C.T. Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi-110 006	17	Ladakh Pollution Control Committee, Wildlife Office Building, Near Council Secretariat, Opposite Police Station Housing Colony, UT Leh Ladakh – 194 101, Ladakh
9	Goa State Pollution Control Board, Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez – 403 511, Goa	18	Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682 555, Lakshadweep

S. No.	SPCB/PCC	S. No.	SPCB/PCC
19	Madhya Pradesh Pollution Control Board, E-5, Arera Colony, Paryavaran Parisar, Bhopal- 462 016, Madhya Pradesh	30	Sikkim State Pollution Control Board, Department of Forest, Environment & Wildlife Management, Deorali, Gangtok, - 737 102, Sikkim
20	Maharashtra Pollution Control Board, Kalpataru Point, 2 nd – 4 th Floor, (Opp. Cine Planet Cinema), Nr. Sion Circle, Sion, Mumbai – 400 022, Maharashtra	31	Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai - 600 032, Tamil Nadu
21	Manipur Pollution Control Board, Lamphelpat, Near Imphal West D.C. Office, Imphal – 795 004, Manipur	32	Telangana State Pollution Control Board, Paryavaran Bhawan, A-3, I.E. Sanath Nagar, Hyderabad - 500 018, Telangana
22	Meghalaya State Pollution Control Board, Arden-Lumpyngngad, Shillong- 793 014, Meghalaya	33	Tripura State Pollution Control Board, Vigyan Bhawan Pandit Nehru Complex, Gorkhabasti, PO: Kunjaban, Agartala – 799 006, Tripura
23	Mizoram Pollution Control Board, New Secretariat Complex, Khatla Thlanmual Peng, Khatla, Aizawl- 796 001, Mizoram	34	Uttar Pradesh Pollution Control Board, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010, Uttar Pradesh
24	Nagaland Pollution Control Board, Signal Point, Dimapur- 797 112, Nagaland	35	Uttarakhand Pollution Control Board, Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun – 248 001, Uttarakhand
25	Odisha State Pollution Control Board, A-118, Nilakanta Nagar, Unit –VIII, Bhubaneswar – 751 012, Odisha	36	West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-L.A., Sector III, Bidhan Nagar, Kolkata – 700 106, West Bengal
26	Pollution Control Committee, Dadra and Nagar Haveli and Daman and Diu, 1st Floor, Udhyog Bhavan Bhenslore, Dunetha Nani Daman, Daman – 396 210, Daman		
27	Puducherry Pollution Control Committee, Housing Board Complex, Anna Nagar- 600 005, Puducherry		
28	Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala – 147 001, Punjab		
29	Rajasthan State Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur- 302 004, Rajasthan		

List of Regional Directorates, CPCB

S. No.	Name
1	The Regional Director, Central Pollution Control Board Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura, Vadodara – 390 023
2	The Regional Director, Central Pollution Control Board Ground Floor, PICUP Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow – 226 010
3	The Regional Director, Central Pollution Control Board A-Block Nisarga Bhavan, 1st & 2nd Floors, 7th D Cross Thimmaiah Road, Shivanagar, Bangaluru – 560 079
4	The Regional Director, Central Pollution Control Board South end Conclave' Block-502, 5th & 6th Floor, 1582, Razidanga, Main Road, Kolkata – 700107
5	The Regional Director, Central Pollution Control Board Parivesh Bhawan, Paryavaran Parisar, E-5, Arera Colony, Bhopal – 462 016
6	The Regional Director, Central Pollution Control Board Opp. Government Press, Ground Floor, CTO Building, BSNL, Shillong – 793 001
7	The Regional Director, Central Pollution Control Board Second Floor, 77-A, South Avenue Road, Ambattur Industrial Estate, Chennai – 600 058
8	The Regional Director, Central Pollution Control Board BSNL Telephone Exchange, 2nd Floor, Sector 49 -C, Chandigarh – 160 047
9	The Regional Director, Central Pollution Control Board Survey No. 110, Dhankude, Multi-Purpose Hall, Baner Road, Baner, Pune – 411 045



1054

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

Registered Post

File No.: CP-22/2/2024-WM-III-HO-CPCB-HO

February 19, 2024

To,

The Chairman
(All SP/CBs / PCCs)

Sub: - Direction under Section 5 of the Environment (P) Act, 1986 for ensuring generation of EPR Certificates by E-Waste Recyclers towards fulfilment of Producers EPR obligations for the FY 2023-24 - Regarding

WHEREAS, the Ministry of Environment Forest and Climate Change (MoEF&CC) has notified the E-Waste (Management) Rules, 2022, vide notification No. GSR 801(E) dated November 02, 2022. The rules have come into effect from April 01, 2023, and have superseded E-Waste (Management) Rules, 2016. In compliance with the provisions of the E-Waste (Management) Rules, 2022, an online E-Waste EPR portal has been developed where entities such as Producers, Manufacturers, Recyclers, and Refurbishers are required to be registered. Registration modules for all the entities are operational. The portal is available at URL <https://eprewastecpcb.in/>; and

WHEREAS, Rules 13 of the above said Rules provides for modalities of the Extended Producer Responsibility (EPR) Regime and as per Rules 13 (1) the extended producer responsibility shall lie entirely on the producer only; and

WHEREAS, in accordance with the provisions under Rule 13 (3) (i) of the above said Rules, all Producers under E-Waste (Management) Rules, 2022 are required to fulfil their Extended Producer Responsibility (EPR) obligations assigned to them through online purchase of EPR Certificates from registered Recyclers of E-Waste only; and

WHEREAS, for fulfilment of Rules 13 (1) and 13 (3)(i) Recyclers of E-waste have to upload documents, invoices etc, for generation of EPR Certificates; and

WHEREAS, in accordance with the provisions under Rule 14 of the above said Rules, Central Pollution Control Board shall generate EPR certificate, through Portal in favour of registered recyclers. The quantity eligible for generation of EPR certificate shall be based on the quantity of E-Waste recycled by the recyclers; and

WHEREAS, under Rule 17 of E-Waste (Management) Rules, 2022, duties of authorities have been specified in schedule V. As per sl.no.1, column (3) of schedule V, CPCB is required to prepare guidelines and standard operating procedures for implementation of the said rules; and

WHEREAS, guidance document for generation and transfer of EPR certificate has been provided on the E-Waste EPR Portal; and

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

Page 1 of 3

दूरभाष/Tel: 43102030, 22305792, वेबसाईट/Website : www.cpcb.nic.in



WHEREAS, recyclers have to upload details of quantity of E-Waste procured/collected, recycled, end products produced and sold on the E-Waste EPR Portal as per the guidance document for generation and transfer of EPR certificates (as available at CPCB E-Waste EPR portal and a copy is also attached herewith for ready reference) based on which EPR certificate is generated online on the portal. The producer is required to fulfil their extended producer responsibility through online purchase of such EPR certificates from registered recyclers of E-Waste; and

WHEREAS, SPCBs/PCCs have been provided with login credentials on the E-Waste EPR Portal for viewing details of recyclers such as GPS tagged photographs & video of plants & machineries, uploaded CTO & Authorization, uploaded details on quantity of E-Waste procured/collected, recycled, end products produced and sold for generation of EPR certificates, guidance document for generation and transfer of the EPR Certificates etc; and

WHEREAS, duty of the SPCBs/PCCs have been prescribed under Schedule – V of the Rule 17 of the E-Waste (Management) Rules, 2022. As per the Schedule -V, SPCBs/PCCs are required to carry out following duties i) inventorization of e-waste, ii) monitoring and compliance of Extended Producer Responsibility as directed by Central Pollution Control Board, iii) Conduct random inspection of recycler and refurbisher and monitoring recycling capacity utilization, iv) implementation of programmes to encourage environmentally sound recycling and v) any other function delegated by the Ministry/ Central Pollution Control Board under these rules; and

WHEREAS, as per the Rule 13(3)(iv) of the above Rules, the EPR certificates shall be subject to environmental audit by the agencies authorized by the Central Government in this regard; and

WHEREAS, CPCB has issued notice dated 29-01-2024 to E-Waste recyclers for generation of EPR Certificate against the E-Waste recycled; and

WHEREAS, availability of sufficient quantity of EPR certificate on the E-Waste EPR Portal is a prerequisite for fulfilment of EPR obligation of the Producers; and

WHEREAS, in view of the above, verification of the documents, invoices uploaded by the recyclers for generation of EPR certificate is must to ensure the enforcement; and

WHEREAS, CPCB has issued direction dated 30-01-2024 under section 5 of the Environment (P) Act 1986 to SPCBs/PCCs (as per the enclosed list) to immediately physically verify the facilities of E-Waste Recyclers and Refurbishers in the state/UT in terms of various details such as its GPS location, GPS tagged photo/video, waste category as raw material (EEE code wise), installed plant & machinery and their actual production capacity, capability, etc. as submitted on E-Waste EPR Portal; and

WHEREAS, vide aforesaid direction dated 30-01-2024, it has also been directed to take action against such Recyclers and Refurbishers who have uploaded their details falsely or not correctly on EPR Portal as per verification and to recommend CPCB immediately for correcting details on EPR portal so as to ensure that no false EPR Certificate is being generated in the State/UT. Further, necessary changes be also done in the CTO accordingly and be informed to CPCB; and

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NOW THEREFORE, in exercise of the power vested under Section 5 of the Environment (Protection) Act, 1986 and in continuation of the direction dated 30-01-2024 under Section 5 of the Environment (Protection) Act, 1986 the following directions are hereby issued:

- To issue notice to all recyclers, who are recycling E-Waste but not uploading requisite documents, invoices, etc. pertaining to the same as per the above-mentioned guidance document, for generation of EPR certificates on the E-Waste EPR portal;
- To withdraw/cancel CTO of E-Waste recyclers for noncompliance of (a) above;
- To carry out verification of various documents/invoices/information uploaded by the E-Waste recyclers on the EPR Portal for quantity of E-Waste procured/collected, recycled, end product produced and sold for generation of EPR certificates and also verify their installed plant & machinery and their capacities and capability.

You are hereby directed to take necessary action for compliance of aforesaid directions and submit Action Taken Report to this office within 15 days of receipt of these directions.

13th 09/2/24
(Tanmay Kumar)
Chairman

AK

Copy to:

1. Regional Directorates : For follow-up with SPCBs/PCCs in your jurisdiction, please.
- ✓ 2. DH (IT), CPCB : For uploading on CPCB website and EPR Portal, please.

BKS
(Bharat Kumar Sharma)
Member Secretary

AK

List of SPCBs/PCCs

S. No.	SPCB/PCC	S. No.	SPCB/PCC
1	Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair-744 102, Andaman & Nicobar	10	Gujarat Pollution Control Board, Paryavan Bhavan, Sector 10- A, Gandhinagar – 382 043, Gujarat
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3	Arunachal Pradesh State Pollution Control Board, Paryavaran Bhawan, Papu Hill, Yupia Road, Naharlagun- 791 110, Arunachal Pradesh	12	Himachal Pradesh State Pollution Control Board, Him Parivesh, Phase-III, New Shimla- 171 009, Himachal Pradesh
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7	Chhattisgarh Environment Conservation Board, Paryavas Bhavan, Paryavas Bhavan, North Block Sector-19, Atal Nagar, Raipur -492 002, Chhattisgarh	16	Kerala State Pollution Control Board, Plamoodu Jn., Pattom Palace P.O., Thiruvananthapuram-695 004, Kerala
8	Delhi Pollution Control Committee, Government of N.C.T. Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi-110 006	17	Ladakh Pollution Control Committee, Wildlife Office Building, Near Council Secretariat, Opposite Police Station Housing Colony, UT Leh Ladakh – 194 101, Ladakh
9	Goa State Pollution Control Board, Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez – 403 511, Goa	18	Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682 555, Lakshadweep

S. No.	SPCB/PCC	S. No.	SPCB/PCC
19	Madhya Pradesh Pollution Control Board, E-5, Arera Colony, Paryavaran Parisar, Bhopal- 462 016, Madhya Pradesh	30	Sikkim State Pollution Control Board, Department of Forest, Environment & Wildlife Management, Deorali, Gangtok, - 737 102, Sikkim
20	Maharashtra Pollution Control Board, Kalpataru Point, 2 nd – 4 th Floor, (Opp. Cine Planet Cinema), Nr. Sion Circle, Sion, Mumbai – 400 022, Maharashtra	31	Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai - 600 032, Tamil Nadu
21	Manipur Pollution Control Board, Lamphelpat, Near Imphal West D.C. Office, Imphal – 795 004, Manipur	32	Telangana State Pollution Control Board, Paryavaran Bhawan, A-3, I.E. Sanath Nagar, Hyderabad - 500 018, Telangana
22	Meghalaya State Pollution Control Board, Arden-Lumpyngngad, Shillong- 793 014, Meghalaya	33	Tripura State Pollution Control Board, Vigyan Bhawan Pandit Nehru Complex, Gorkhabasti, PO: Kunjaban, Agartala – 799 006, Tripura
23	Mizoram Pollution Control Board, New Secretariat Complex, Khatla Thlanmual Peng, Khatla, Aizawl- 796 001, Mizoram	34	Uttar Pradesh Pollution Control Board, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010, Uttar Pradesh
24	Nagaland Pollution Control Board, Signal Point, Dimapur- 797 112, Nagaland	35	Uttarakhand Pollution Control Board, Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun – 248 001, Uttarakhand
25	Odisha State Pollution Control Board, A-118, Nilakanta Nagar, Unit –VIII, Bhubaneswar – 751 012, Odisha	36	West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-L.A., Sector III, Bidhan Nagar, Kolkata – 700 106, West Bengal
26	Pollution Control Committee, Dadra and Nagar Haveli and Daman and Diu, 1st Floor, Udhog Bhavan Bhenslore, Dunetha Nani Daman, Daman – 396 210, Daman		
27	Puducherry Pollution Control Committee, Housing Board Complex, Anna Nagar- 600 005, Puducherry		
28	Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala – 147 001, Punjab		
29	Rajasthan State Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur- 302 004, Rajasthan		

List of Regional Directorates, CPCB

S. No.	Name
1	The Regional Director, Central Pollution Control Board Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura, Vadodara – 390 023
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3	The Regional Director, Central Pollution Control Board A-Block Nisarga Bhavan, 1st & 2nd Floors, 7th D Cross Thimmaiah Road, Shivanagar, Bangaluru – 560 079
4	The Regional Director, Central Pollution Control Board South end Conclave' Block-502, 5th & 6th Floor, 1582, Razidanga, Main Road, Kolkata – 700107
5	The Regional Director, Central Pollution Control Board Parivesh Bhawan, Paryavaran Parisar, E-5, Arera Colony, Bhopal – 462 016
6	The Regional Director, Central Pollution Control Board Opp. Government Press, Ground Floor, CTO Building, BSNL, Shillong – 793 001
7	The Regional Director, Central Pollution Control Board Second Floor, 77-A, South Avenue Road, Ambattur Industrial Estate, Chennai – 600 058
8	The Regional Director, Central Pollution Control Board BSNL Telephone Exchange, 2nd Floor, Sector 49 -C, Chandigarh – 160 047
9	The Regional Director, Central Pollution Control Board Survey No. 110, Dhankude, Multi-Purpose Hall, Baner Road, Baner, Pune – 411 045

1060

Guidance document for generation and transfer of EPR Certificate for E-Waste Management

(Under E-Waste (Management) Rules, 2022)



Central Pollution Control Board (CPCB)
Parivesh Bhawan
Delhi-32

1.0 Background

The Ministry of Environment Forest and Climate Change (MoEF&CC) has notified the E-Waste (Management) Rules, 2022, vide notification No. GSR 801(E) dated November 02, 2022. The rules have come into effect from April 01, 2023, and have superseded E-Waste (Management) Rules, 2016. The overall objective of E-Waste (Management) Rules, 2022 is to take all steps required to ensure that E-Waste is managed in a manner which shall protect health and the environment against any adverse effects which may result from such E-Waste.

As per the rules, the producers are required to fulfil their Extended Producer Responsibility (EPR) obligations assigned to them through online purchase of EPR Certificates from registered Recyclers of E-Waste only. Further, as per the provisions laid in the Rules, the Central Pollution Control Board shall generate EPR certificate through Portal in favour of registered Recyclers. The quantity eligible for generation of EPR certificate shall be based on the quantity of E-Waste recycled by the Recyclers.

The registered recyclers have to upload details of the quantity of E-Waste procured/collected, recycled, and end products produced and sold on the E-Waste EPR Portal. Based on the information uploaded on the Portal, EPR certificates will be generated in favour of the recycler by CPCB through the Portal. The certificates shall be subject to environmental audit by the Central Pollution Control Board or any other agencies authorised by the Central Pollution Control Board in this regard.

2.0 Guidance for Recyclers:

The present document provides detailed guidance on the generation & transfer of the EPR certificates/credits. Following are the guidance for e-waste recyclers.

- To ensure sequential submission/upload of invoices with respect to procurement of raw material (e-waste – item code wise) and sale of end products.
- Sequence of procurement dates and sales dates are to be maintained. (Note: Oldest date needs to be provided first, and sequence needs to be maintained).
- To maintain records of the quantity of E-Waste collected/procured, processed/recycled and sold end product sold as per the forms on the EPR Portal along with the invoices & other details
- To ensure correctness of data w.r.t. E-Waste collected/procured, processed/recycled and sold end product sold.
- To generate ERR certificates/ credits based on the quantity of e-waste recycled and the quantity of end products sold.
- To upload invoices with respect to procurement of e-waste and sales of end products by the recycler. The end product sales invoices have to be GST-linked.
- To make available all records for verification or audit as and when required.
- To follow all the instructions/guidance as available on the EPR Portal as data edition/deletion will not be allowed in case EPR certificate generation and transaction has been done by the recycler.
- To file annual and quarterly returns in the laid down form on the portal on or before the end of the month succeeding the quarter or year, as the case may be, to which the return relates.
- To ensure that the fractions or material not recycled in its facility is sent to the respective registered recyclers or/and authorised treatment storage disposal facility (TSDF).

- The validity of the extended producer responsibility (EPR) certificate shall be for two years from the end of the financial year in which it was generated and the expired certificate automatically extinguished after the period unless extinguished earlier as per the provisions of these rules.
- The details provided by the producer and registered recycler shall be cross-checked on the portal.
- In case of any difference, the lower figure shall be considered towards the fulfilment of the extended producer responsibility (EPR) obligation of the producer.

3.0 Guidance for SPCBs/PCCs for verification of recycling facilities

- SPCBs/PCCs are required to periodically verify the recycler's recycling facilities (plants & machinery) and recycling operations for effective implementation of E-Waste (Management) Rules, 2022. SPCBs/PCCs can view details of stakeholders (Producer, Manufacturer, Recycler and Refurbisher) located in their respective States on the EPR Portal.
- SPCBs/PCCs can view the applications, uploaded documents, recycling facilities (plants & machinery), geo-tagged photographs and geotagged videos of recycling facilities.
- SPCBs/PCCs to carry out periodical verification of various documents/invoices/information uploaded by the E-Waste recyclers on the EPR Portal for quantity of E-Waste procured/collected, recycled, end product produced and sold for generation of EPR certificates
- SPCBs also to verify installed plant & machinery and their capacities and capability at the recycling unit at the time of verification.
- The capacity of the recyclers is to be assessed and verified based on the capacity of plant and machinery installed and available area for plant & machinery, storage area for raw materials, products and waste/residue generated.
- SPCBs/PCCs are required to verify the capacities and capabilities of recyclers.

4.0 Procedure for generation of EPR Certificates by recyclers:

As per the rules, a producer under E-waste (M) Rules, 2022, is required to fulfil its annual EPR obligations through the purchase of EPR certificates from registered recyclers. The EPR certificates are to be generated by CPCB through the Portal in favour of the recyclers based on the quantity of E-Waste Recycled by them. The procedure for the generation of an EPR certificate involves the following steps:

- To provide information on the quantity of E-Waste Procurement data (in tonnes) and upload copies of corresponding invoices.
- To provide production details in terms of End Products based on the quantity of E-waste recycled from the quantity of procured E-Waste as at (i) above.
- To generate EPR credits in the form of four end products i.e. Gold, Iron, Copper & Aluminum
- To enter the quantity of end products sold.
- To upload GST-linked sales invoice corresponding to the end product sold
- To generate EPR Certificate in the denomination of 0.01, 0.001, 0.1, 0.5, 1, 10, 50, 100, 500, 1000.
- To sell EPR certificates to producers for fulfilment of their EPR obligations.

Steps Required for Generation and Transfer Certificate

Step 1

Procurement Details:

- Click on "Procurement Data" in the left menu.
- Click on "Add Invoice."
- Enter procurement details and click "Save."

Validation for procurement Data entry: Ensure that you do not procure e-waste per annum that is more than the total processing capacity in a financial year.

Invoice Number	Supplier Name	GST Number of Supplier	Quantity (MT)	Procurement Date	View Action	Edit Action
AST-000025	Arun Scrap Trading	05DFPPK6428P1Z0	11.75	1 Nov 2023		
308	Monika Traders	05DBTPG8808K1Z2	6.24	1 Nov 2023		
SUMAN000761	Suman Traders	05DWIPK6850K1Z6	8.245	1 Nov 2023		
AST-000026	Arun Scrap Trading	05DFPPK6428P1Z0	11.86	1 Nov 2023		
SUMAN000762	Suman Traders	05DWIPK6850K1Z6	7.295	1 Nov 2023		
286/2023-24	Green Globe Recycling	05APVPG4079B1ZU	13.105	1 Nov 2023		
309	Monika Traders	05DBTPG8808K1Z2	6.14	1 Nov 2023		
087	Trade Trust Company	09ALYPM7279E2Z6	6.445	1 Nov 2023		
088	Trade Trust Company	09ALYPM7279E2Z6	7.32	1 Nov 2023		
SSA/0688	Supreme Steel And Alloys	09QKEPS8219B1ZN	10.145	1 Nov 2023		

(Figure 1)

Step 2

Production Data:

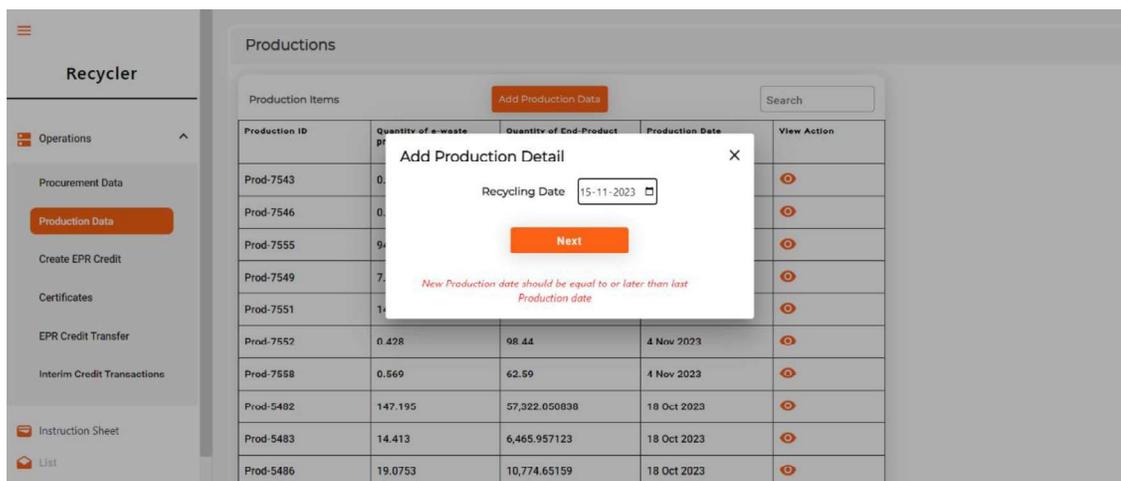
- Click on "Production Data" on the left menu.
- Click on "Add Invoice."
- Enter Recycling Date and proceed to enter production data.
- Click "Save."

Production ID	Quantity of e-waste processed (MT)	Quantity of End-Product produced from recycling (Kg)	Production Date	View Action
Prod-5482	147.195	57,322.050838	18 Oct 2023	
Prod-5483	14.413	6,465.957123	18 Oct 2023	
Prod-5486	19.0753	10,774.65159	18 Oct 2023	
Prod-5488	160.769	57,218.973	19 Oct 2023	
Prod-5490	4.053	1,570.891	19 Oct 2023	
Prod-5492	0.006	0.12	19 Oct 2023	
Prod-5495	123.028	46,201.576384	20 Oct 2023	
Prod-5496	11.068	5,843.196	20 Oct 2023	
Prod-5499	204.225	76,797.3614	21 Oct 2023	
Prod-5504	0.156	35.01827	21 Oct 2023	

(Figure 2)

Validations for Production Data Entry:

- Production data must be entered in sequential order to ensure accuracy.
- Produce equal or lesser quantity than initially procured for a specific item code.
- Users are prohibited from entering production data for previous dates.
- If a user attempts to input production data for a date earlier than the last entered date, an error message will be displayed. [Changes cannot be made after the entry is complete]



Step 3

Generate Credit against End Product Sale:

- Option 1: Click on "Create EPR Credit" from the left menu.
- Option 2: Click on "Create EPR Credit" from the dashboard.
- Enter Sale Date and proceed to enter data.

Add Sales Invoice ✕

End-Product*

Select Item

Iron

Gold

Copper

Aluminum

Quantity (Kg)*

Invoice Not Uploaded Choose a file Upload

Total Quantity
0 Kg

Invoice Number*

GST Number *

Billing To *

Address *

Bill Date *

Disclaimer: CPCB is facilitating these arrangements for meeting EPR targets and producers & recyclers shall have sole responsibility for malpractices/violations, if any.

Cancel
Save

(Figure 3)

- Dashboard
- Registration
- Operations
- Procurement Data
- Production Data
- Create EPR Credit
- Certificates
- EPR Credit Transfer
- Interim Credit Transactions
- Instruction Sheet
- List

Create EPR Credit

EPR Credit Generation Against Sale of End Products

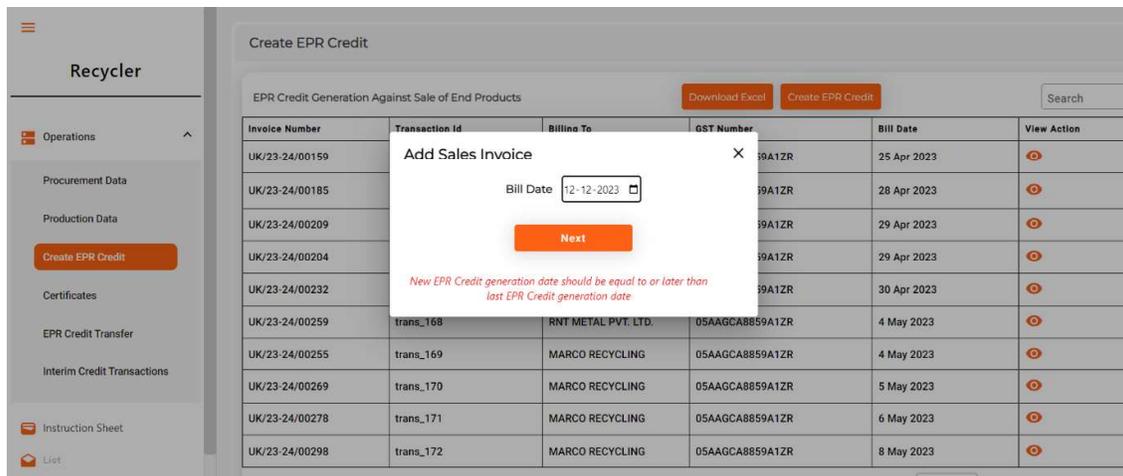
Download Excel
Create EPR Credit

Invoice Number	Transaction Id	Billing To	GST Number	Bill Date	View Action
UK/23-24/00159	trans_138	MARCO RECYCLING	05AAGCA8859A1ZR	25 Apr 2023	👁
UK/23-24/00185	trans_139	MITTAL'S IMITATION WORKS	05AAGCA8859A1ZR	28 Apr 2023	👁
UK/23-24/00209	trans_140	Bhanu Trading Co.	05AAGCA8859A1ZR	29 Apr 2023	👁
UK/23-24/00204	trans_141	MARCO RECYCLING	05AAGCA8859A1ZR	29 Apr 2023	👁
UK/23-24/00232	trans_142	JUNAID TRADERS	05AAGCA8859A1ZR	30 Apr 2023	👁
UK/23-24/00259	trans_168	RNT METAL PVT. LTD.	05AAGCA8859A1ZR	4 May 2023	👁
UK/23-24/00255	trans_169	MARCO RECYCLING	05AAGCA8859A1ZR	4 May 2023	👁
UK/23-24/00269	trans_170	MARCO RECYCLING	05AAGCA8859A1ZR	5 May 2023	👁
UK/23-24/00278	trans_171	MARCO RECYCLING	05AAGCA8859A1ZR	6 May 2023	👁
UK/23-24/00298	trans_172	MARCO RECYCLING	05AAGCA8859A1ZR	8 May 2023	👁

(Figure 4)

Validations for Credit Generation Data Entry:

- Credit Generation data must be entered in sequential order to ensure accuracy.
- Generate credit equal to or lesser than the produced quantity for a specific item code.
- Users are prohibited from entering Credit Generation data for previous dates.
- If a user attempts to input Credit Generation data for a date earlier than the last entered date, an error message will be displayed.
- Please review your entries carefully, ensuring the accuracy of the Date and Quantity before submission, as changes cannot be made after the entry is complete.



(Figure 4)

Step 4.

Certificate Trading Page:

Display of end product with details of corresponding quantities:

Certificate Trading		Financial Year	2023-2024				
		Generate Certificate Transfer Certificate Certificate Details					
End-Product	Iron (Kg)	End-Product	Gold (Kg)	End-Product	Copper (Kg)	End-Product	Aluminium (Kg)
Quantity of End-Product Produced	1,070,340.885	Quantity of End-Product Produced	0	Quantity of End-Product Produced	85,137.915	Quantity of End-Product Produced	153,003.63
EPR Credit Generated	939,525	EPR Credit Generated	0	EPR Credit Generated	78,221	EPR Credit Generated	120,975
Available EPR Credit	783,705.249	Available EPR Credit	0	Available EPR Credit	74,075.114	Available EPR Credit	105,992.7
Total Certificate Value	155,819.751	Total Certificate Value	0	Total Certificate Value	4,145.886	Total Certificate Value	14,982.3
Transferred Certificate Value	0	Transferred Certificate Value	0	Transferred Certificate Value	0	Transferred Certificate Value	0

(Figure 7)

Display sections for Certificate Generated, Available Certificates, Transferred Certificates, and Expired Certificates:

Certificates Generated						Available Certificates	Transferred Certificates	Expired Certificates
S.No	Certificate No.	Generated Date	Expiry	Certificate Value (Kg)	End-Product			
1	2024 Fe 0144 327776160	Jan 6, 2024, 6:24 PM	Mar 31, 2026	155819.751	Iron			
2	2024-Cu-0144-744279690	Jan 6, 2024, 6:26 PM	Mar 31, 2026	4145.886	Copper			
3	2024-Al-0144-1149709650	Jan 6, 2024, 6:28 PM	Mar 31, 2026	14982.3	Aluminium			

4.1 Certificate Sections:

4.1.1 Certificate Generated: Display columns - S.No, Certificate No., Generated Date, Expiry, Certificate Value (Kg), End-Product

Certificates Generated					
Certificates Generated		Available Certificates	Transferred Certificates	Expired Certificates	
S.No	Certificate No.	Generated Date	Expiry	Certificate Value (Kg)	End-Product
1	2024-Fe-0144-327776160	Jan 6, 2024, 6:24 PM	Mar 31, 2026	155819.751	Iron
2	2024-Cu-0144-744279690	Jan 6, 2024, 6:26 PM	Mar 31, 2026	4145.886	Copper
3	2024-Al-0144-1149709650	Jan 6, 2024, 6:28 PM	Mar 31, 2026	14982.3	Aluminium

4.1.2 Available Certificates: Display columns - S.No, Certificate No., Generated Date, Expiry, Certificate Value (Kg), End-Product.

Certificates Generated					
Certificates Generated		Available Certificates	Transferred Certificates	Expired Certificates	
S.No	Certificate No.	Generated Date	Expiry	Certificate Value (Kg)	End-Product
1	2024-Fe-0144-327776160	Jan 6, 2024, 6:24 PM	Mar 31, 2026	155819.751	Iron
2	2024-Cu-0144-744279690	Jan 6, 2024, 6:26 PM	Mar 31, 2026	4145.886	Copper
3	2024-Al-0144-1149709650	Jan 6, 2024, 6:28 PM	Mar 31, 2026	14982.3	Aluminium

4.1.3 Transferred Certificates: Display columns - S.No, End-Product, Transferred Date, Transferred To, Certificate No., Certificate Value (Kg).

Certificates Generated					
Certificates Generated		Available Certificates	Transferred Certificates	Expired Certificates	
S.No	End-Product	Transferred Date	Transferred To	Certificate No.	Certificate Value (Kg)
1	Copper	Nov 20, 2023, 12:00 AM	VOLTAS LIMITED		64141
2	Aluminium	Nov 20, 2023, 12:00 AM	VOLTAS LIMITED		71880
3	Iron	Nov 20, 2023, 12:00 AM	VOLTAS LIMITED		73680
4	Iron	Nov 20, 2023, 12:00 AM	VOLTAS LIMITED		101970
5	Iron	Nov 20, 2023, 12:00 AM	VOLTAS LIMITED		121710
6	Iron	Nov 20, 2023, 12:00 AM	VOLTAS LIMITED		87650

4.1.4 Expired Certificates: Display columns - S.No, Certificate No., Generated Date, Expiry, Certificate Value (Kg), End-Product.

Certificates Generated	Available Certificates	Transferred Certificates	Expired Certificates
------------------------	------------------------	--------------------------	----------------------

S.No	Certificate No.	Generated Date	Expiry	Certificate Value (Kg)	End-Product
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Step 5.

Generate Certificate:

- Click on the "Generate Certificate" button.
- Enter denomination details (available: 0.01, 0.001, 0.1, 0.5, 1, 10, 50, 100, 500, 1000).
- Enter the count for each denomination to meet the required total.
- Click "Generate Certificate."

Generate Certificate

End Product: Copper(Cu) Total Certificate Value (Kg): 0

Denomination Details		
Denomination (Kg)	Count	Total
0.01	x	<input type="text" value="0"/>
0.001	x	<input type="text" value="0"/>
0.1	x	<input type="text" value="0"/>
0.5	x	<input type="text" value="0"/>
1	x	<input type="text" value="0"/>
10	x	<input type="text" value="0"/>
50	x	<input type="text" value="0"/>
100	x	<input type="text" value="0"/>
500	x	<input type="text" value="0"/>
1000	x	<input type="text" value="0"/>
Total (Kg)		0

Cancel
Generate

Before Certificate Generation

Description	Value
Total Quantity of End-Product Produced (Kg)	258,498.112431
Total EPR Credit Generated (Kg)	165,763.527467
Available EPR Credit for Certificate Generation (Kg)	165,355.927467
Count of Certificates Generated	7
Total Certificate Value (Kg)	407.600000
Count of Available Certificates	2
Available Certificates Value (Kg)	170.000000

After Certificate Generation

Description	Value
Total Quantity of End-Product Produced (Kg)	258,498.112431
Total EPR Credit Generated (Kg)	165,763.527467
Available EPR Credit for Certificate Generation (Kg)	165,355.927467
Count of Certificates Generated	0
Total Certificate Value (Kg)	407.600000
Count of Available Certificates	3
Available Certificates Value (Kg)	170.000000

(Figure 5)

Step 6.

Transfer Certificate:

- Click on "Transfer Certificate" button.
- Select the end product from the drop-down.

- Enter the total certificate value (Kg).
- Check the available certificates equal to or less than the entered value.
- Select the certificates to transfer, choose the producer, and transfer.

Note: Ensure the transfer value is not more than 5% of the obligation value. The system will notify if a recycler attempts to exceed this limit.

Certificates Generated					
Available Certificates		Transferred Certificates		Expired Certificates	
S.No	Certificate No.	Generated Date	Expiry	Certificate Value (Kg)	End-Product
1	2024-Fe-0144-327776160	Jan 6, 2024, 6:24 PM	Mar 31, 2026	155819.751	Iron
2	2024-Cu-0144-744279690	Jan 6, 2024, 6:26 PM	Mar 31, 2026	4145.886	Copper
3	2024-Al-0144-1149709650	Jan 6, 2024, 6:28 PM	Mar 31, 2026	14982.3	Aluminium

5.0 Environmental Auditing of EPR Certificate

- The certificates shall be subject to environmental audit by the Central Pollution Control Board or any other agencies authorized by the Central Pollution Control Board in this regard.
- It may be noted that as per the rules, where any registered entity furnishes false information or willfully conceals information for getting registration or return or report or information required to be provided or furnished under these rules or in case of any irregularity, the registration of such entity may be revoked by the Central Pollution Control Board for a period up to three-years after giving an opportunity to be heard and in addition, environmental compensation charges may also be levied as per rule 22 in such cases.

Important Notes:

- Perform all actions considering the system validations and restrictions.
- Follow the stepwise instructions to avoid errors.
- Ensure accurate data entry for successful certificate generation and transfer.
- Ensure the unit of the quantity entered is correct.
- After submission, data will not be edited, so kindly re-check all the entered fields and ensure that all the validations are fulfilled before submission.

State wise list of Registered Recyclers at E-Waste EPR Portal

S.No	SPCB/PCC	No of Recycler registered in E-Waste EPR Portal
1	Andaman & Nicobar Islands Pollution Control Committee	0
2	Andhra Pradesh Pollution Control Board	3
3	Arunachal Pradesh State Pollution Control Board	0
4	Assam Pollution Control Board	1
5	Bihar State Pollution Control Board	1
6	Chandigarh Pollution Control Committee	0
7	Chhattisgarh Environment Conservation Board	1
8	Delhi Pollution Control Committee	0
9	Dadra and Nagar Haveli and Daman and Diu	0
9	Goa State Pollution Control Board	0
10	Gujarat State Pollution control Board	32
11	Haryana Pollution Control Board	39
12	Himachal Pradesh Pollution Control Board	4
13	Jammu & Kashmir State Pollution Control Board	0
14	Jharkhand Pollution Control Board	2
15	Karnataka Pollution Control Board	49
16	Kerala Pollution Control Board	2
17	Ladakh Pollution Control Committee	0
18	Lakshadweep Pollution Control Committee	0
19	Madhya Pradesh Pollution Control Board	7
20	Maharashtra Pollution Control Board	61
21	Manipur Pollution Control Board	0
22	Meghalaya Pollution Control Board	0
23	Mizoram Pollution Control Board	0
24	Nagaland Pollution Control Board	0
25	Odisha State Pollution Control board	0
26	Punjab Pollution Control Board	8
27	Puducherry Pollution Control Committee	0
28	Rajasthan Pollution Control Board	13
29	Sikkim State Pollution Control Board	0
30	Tamil Nadu Pollution Control Board	14
31	Tripura Pollution Control Board	0
32	Telangana Pollution Control Board	17
33	Uttar Pradesh Pollution Control Board	104
34	Uttarakhand Pollution Control Board	4
35	West Bengal Pollution Control Board	9
	Total	371

Status of ATR received w.r.t Physical Verification of E-Waste Recyclers

S.No	SPCBs/PCCs	Physical Verification of the facilities of E-Waste Recyclers and Refurbishers in the State/UT
1.	Andaman & Nicobar Islands Pollution Control Committee	There are no Producers , Recyclers, Manufacturers or refurbishers in the UT of A&N Islands.
2.	Andhra Pradesh State Pollution Control Board	The Board have issued the CTE/CTO after conducting physical verification of the units only. Out of 08 recycling units, 03 units have obtained the registration on E-Waste EPR Portal.
3.	Arunachal Pradesh State Pollution Control Board	There is only one recycler and the unit has not started operations yet
4.	Assam Pollution Control Board	All the facilities are inspected prior to the grant of CTO and subsequent renewal.
5.	Bihar State Pollution Control Board	There are 04 recycling units established in the state, but the said units are not operational so far
6.	Chandigarh Pollution Control Committee	There are no recyclers or refurbishers in the UT of Chandigarh

S.No	SPCBs/PCCs	Physical Verification of the facilities of E-Waste Recyclers and Refurbishers in the State/UT
7.	Chhattisgarh Environment Conservation Board	01 Joint inspection and 04 time inspection done for verification of recycler on 12.12.2024
8.	Dadra and Nagar Haveli and Daman and Diu Pollution Control Committee	There are no recyclers or refurbishers of E-Waste in the UT
9.	Delhi Pollution Control Committee	- DPCC has issued Consent to Operate to the refurbishers after their physical Inspection
10.	Goa State Pollution Control Board	There are no recyclers or refurbishers of the E-Waste in the State of Goa.
11.	Gujarat Pollution Control Board	<ul style="list-style-type: none"> - Capacity verification of 14 recyclers in the state was conducted through National Productivity Council (NPC), Gandhinagar. - Further, 9 Facilities has been inspected for capacity verification jointly by vigilance department and Regional office. - Capacity verification for the remaining 10 facilities is currently under process through NPC.

S.No	SPCBs/PCCs	Physical Verification of the facilities of E-Waste Recyclers and Refurbishers in the State/UT
12.	Haryana State Pollution Control Board	State Board has provided verification reports of 32 recyclers those have been physically verified by the Board
13.	Himachal Pradesh Pollution Control Board	- Verification has been carried out periodically
14.	Jammu & Kashmir State Pollution Control Board	There are no recyclers/Refurbishers operational in the UT of J&K
15.	Jharkhand Pollution Control Board	Information not provided
16.	Karnataka State Pollution Control Board	ATR not received
17.	Kerala State Pollution Control Board	There are 02 registered recyclers in the State. State Board has submitted verification report of one recycling Unit. One Unit has been recently registered
18.	Ladakh	There are no recyclers/Refurbishers of E-Waste in the UT of Ladakh.
19.	Lakshadweep Pollution Control Committee	There are no recyclers/Refurbishers of E-Waste in the UT of Lakshadweep.

S.No	SPCBs/PCCs	Physical Verification of the facilities of E-Waste Recyclers and Refurbishers in the State/UT
20.	Madhya Pradesh Pollution Control Board	The Board has verified the 11 Recycler
21.	Maharashtra Pollution Control Board	Board is regularly verifying E-Waste Recyclers in the state. However Inspection details have not been furnished
22.	Manipur Pollution Control Board	There are no Producer, recycler and refurbisher in the state.
23.	Meghalaya Pollution Control Board	No recycler in the state of Meghalaya
24.	Mizoram Pollution Control Board	- There are no recyclers, refurbishers of E-Waste in the state of Mizoram
25.	Nagaland Pollution Control Board	There are no Producer, recycler and refurbisher in the state.
26.	Odisha Pollution Control Board	There is no E-Waste Recycler/Refurbisher in the State of Odisha
27.	Puducherry Pollution Control Committee	There is no recycler and refurbisher in the UT of Puducherry

S.No	SPCBs/PCCs	Physical Verification of the facilities of E-Waste Recyclers and Refurbishers in the State/UT
28.	Punjab Pollution Control Board	Punjab Board has carried out physical verification of all the 06 registered recyclers in its state. All 06 Units were found to be complying
29.	Rajasthan Pollution Control Board	As per the Board, State Board issues the CTO after carrying out the physical verification (inspection)
30.	Sikkim State Pollution Control Board	Not Required as there are no recyclers or refurbishers in Sikkim
31.	Tamil Nadu Pollution Control Board	TNPCCB is periodically inspecting recycling units registered on the EPR Portal
32.	Telangana State Pollution Control Board	Board issues CTO by verifying the infrastructure and record. Inspection are being conducted on regular basis to verify the compliance by the board. In the F.Y 10 facilities have been inspected by facilities.
33.	Tripura Pollution Control Board	No Recycler or refurbisher of E- Waste in the State
34.	Uttar Pradesh Pollution Control Board	Registered recyclers will be verified on yearly on regular basis. Direction issued to R.O regarding the issue on 12.02.2024

S.No	SPCBs/PCCs	Physical Verification of the facilities of E-Waste Recyclers and Refurbishers in the State/UT
35.	Uttarakhand Pollution Control Board	Physical inspection is being carried out
36.	West Bengal Pollution Control Board	WB Board has verified all the registered recyclers & refurbishers in the State

B-29016/1/(NGT)/22/WM-III Div. /4042 to 4086

September 06, 2022

To,
The Chairman
(All SPCBs/PCCs)

Sub: Directions under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act 1974, and Air (Prevention and Control of Pollution) Act 1981 for checking Informal E-Waste activities, verification of authorized dismantlers/recyclers of E-Waste and drives for mass awareness.

WHEREAS, the Central Government has notified the E-Waste (Management) Rules, 2016 under the Environment (Protection) Act 1986, for management of E-Waste in an Environmentally Sound Manner;

WHEREAS, as per rule 13 (3) (ii) of the said rules, SPCBs are the authority for grant of authorization to dismantlers and recyclers of E-Waste and have to ensure that dismantlers and recyclers should have the facilities of dismantling and or recycling in accordance with the guidelines prescribed by Central Pollution Control Board (CPCB) as mandated under the said rules;

WHEREAS, guidelines on implementation of E-Waste Rules, which includes specific guidelines for extended producer responsibility, channelization, collection centres, storage, transportation, environmentally sound dismantling and recycling, and refurbishment have been prepared and available on the web site of CPCB and also circulated to all SPCBs/PCCs;

WHEREAS, under Extended Producers Responsibility (EPR) the producers of notified Electricals & Electronic Equipment are given annual e-waste collection targets and same are to be recycled in an environmentally sound manner by authorized e-waste dismantlers/recycler only. Collection target verification requires auditing for material balance of inflow and outflow material at dismantling and recycling units. For ensuring actual processing of e-waste, material balance of e-waste material flow, proper auditing of the authorized dismantling/recycling units on regular basis is a must. Also, to prevent leakage of e-waste from formal units to informal unit continuous vigilance is required;

WHEREAS, SPCBs/PCCs are required to carry out monitoring and compliance verification of Extended Producer Responsibility - Authorisation as directed by Central Pollution Control Board and that of dismantlers, recyclers and refurbishers as per schedule IV (2) (iii) of the E-Waste (Management) Rules, 2016; and

WHEREAS, incidents of informal trading, unscientific processing & burning of e-waste have been reported to this office at various occasions through court matters and public grievances. Unscientific processing, burning and processing of e-waste by unauthorized units results in to adverse impacts on human health and environment. Burning and illegal processing of e-waste is a matter of concern and has to be dealt firmly by setting up a mechanism of continuous monitoring, reporting and actions against the violators.

Contd....

Now, therefore, in exercise of powers vested under the section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act 1974, and under section 18 (1) (b) of Air (Prevention and Control of Pollution) Act 1981 directions are hereby issued to SPCBs and PCCs for the following:

1. To set up robust mechanism of surveillance for addressing the issue of illegal/informal processing of e-waste in their jurisdiction;
2. To carry out random inspections for auditing of authorized e-waste dismantling and recycling units **as per transparent procedure established for such randomized selection of Units approved at the level of Chairman, SPCBs/PCCs** for assessing the material balance in terms of quantity of e-waste collected, quantity of e-waste dismantled/recycled vis a vis quantity reported so as to ascertain leakage of e-waste to informal sector, for checking quantities of different materials produced such as precious/semi-precious and useful metal from e-waste and co-relating it with GST paid, for checking availability of adequate dismantling and recycling facilities and ensuring capacity in line with guidelines of CPCB. SPCB/PCCs to ensure transparency in selection of units for random inspection;
3. To carry out random monitoring and compliance of EPR Authorisation of EPR Authorized Producers **selected as per transparent procedure established for such randomized selection of Units approved at the level of Chairman, SPCBs/PCCs** with focus on verification of collection targets;
4. To implement Action Plan issued in the matter of OA No. 512 of 2018 in Hon'ble NGT (PB) for enforcement of E-Waste (Management) Rules, 2016 with focus on action points related to informal trading, dismantling, and recycling of e-waste, Producer's systems for collection & channelization, quantity of e-waste collected towards fulfilment of collection target and submit reports quarterly on the outcome. Copy of Action Plan is enclosed; and
5. To carry out awareness programme for the stakeholders as per the provisions of E-Waste (Management) Rules, 2016 and to bring informal sector to formal sector through awareness drives, IEC campaign, print media etc. on regular basis.
6. The above referred actions to be treated as continuous activity and be performed on regular basis.

The action taken report (ATR) shall be submitted to the Central Pollution Board within 30 days of receipt of these directions followed by quarterly ATR on regular basis


(Prashant Gargava)
Member Secretary

Copy to

1. The Additional Secretary
HSM Division, MoEF & CC
Indira Paryavaran Bhawan, Jor Bag Road
Aliganj, New Delhi-110003. - For kind information please
2. PA to CCB - For kind information of CCB, please
3. Regional Directorates of CPCB - For following up with concerned SPCBs/PCCs
4. Divisional Head IT Division, CPCB, Delhi - (For uploading at CPCB's Website)


(Prashant Gargava)
Member Secretary

1. Andhra Pradesh State Pollution Control Board,
D.No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada – 520 010
2. Arunachal Pradesh State Pollution Control Board,
Paryavaran Bhawan, Papu Hill, Yupia Road, Naharlagun- 791110
3. Assam Pollution Control Board, Bamunimaidan,
Guwahati, Assam - 781021
4. Bihar State Pollution Control Board,
Parivesh Bhawan, Plot No. NS-B/2
Paliputra Industrial Area,
Patliputra, Patna (Bihar) - 800 023
5. Chhattisgarh Environment Conservation Board,
Paryavas Bhavan, North Block Sector-19,
Naya Raipur, Chhattisgarh- 492002
6. Goa State Pollution Control Board,
Nr. Pilerne Industrial Estate,
Opp. Saligao Seminary,
Saligao - Bardez Goa - 403511
7. Gujarat Pollution Control Board
Paryavan Bhavan, Sector 10- A
Gandhinagar – 382 043
8. Haryana State Pollution Control Board,
C-11, Sector-6. Panchkula-134109, Haryana
9. Himachal Pradesh Pollution Control Board,
Him Parivesh, Phase-III,
New Shimla,
Himachal Pradesh 171009
10. Jammu & Kashmir State Pollution Control Board
Shiekh-ul-Campus,
behind Govt. Silk Factory
Raj Bagh, Srinagar(J&K)-(May –Oct.)
11. Jharkhand Pollution Control Board,
T.A Building, HEC, P.O. Dhurwa,
Ranchi – 834004
12. Karnataka State Pollution Control Board,
Parisara Bhavan, 4th & 5th Floor,
49, Church St., Bangalore-560 001
13. Kerala State Pollution Control Board,
Plamoodu Jn., Pattom Palace P.O.
Thiruvananthapuram-695 004
14. Madhya Pradesh Pollution Control Board,
E-5, Arera Colony, Paryavaran Parisar,
Bhopal, Madhya Pradesh- 462 016
15. Maharashtra Pollution Control Board,
Kalpataru Point, 2nd – 4th Floor

16. Manipur Pollution Control Board,
Lamphelpat, Near Imphal West D.C. Office,
Imphal
17. Meghalaya Pollution Control Board
Arden-Lumpynggad
Shillong: 793014
18. Mizoram Pollution Control Board,
New Secretariat Complex,
Khatla Thlanmual Peng,
Khatla, Aizawl, Mizoram: 796001
19. Nagaland Pollution Control Board,
Signal Point, Dimapur
Nagaland:797112
20. Odisha Pollution Control Board,
A-118, Nilakanta Nagar, Unit –VIII,
Bhubaneshwar – 751012
21. Punjab Pollution Control Board,
Vatavaran Bhawan,
Nabha Road, Patiala, Punjab
22. Rajasthan Pollution Control Board,
4, Jhalana Institutional Area,
Jhalana Doongri, Jaipur,
Rajasthan - 302 004
23. Sikkim State Pollution Control Board,
Department of Forest, Environment & Wildlife Management
Government of Sikkim,
Deorali, Gangtok, -737102
24. Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032
25. Telangana State Pollution Control Board,
Paryavaran Bhawan,
A-3, I.E. Sanath Nagar,
Hyderabad-500 018
26. Tripura Pollution Control Board, Vigyan Bhawan
Pandit Nehru Complex,
Gorkhabasti, PO: Kunjaban
Agartala: 799 006
27. Uttar Pradesh Pollution Control Board,
Building.No. TC-12V Vibhuti Khand,
Gomti Nagar Lucknow-226 010
28. Uttarakhand Pollution Control Board,
Gaura Devi Bhawan, 46 B IT Park Sahastradhara,
Dehradun, Uttarakhand – 248 001

29. West Bengal Pollution Control Board, **1081**
Paribesh Bhavan, 10A, Block-L.A., Sector III,
Bidhan Nagar, Kolkata - 700 106

PCCs

1. Delhi Pollution Control Committee,
Government of N.C.T. Delhi
4th Floor, ISBT Building,
Kashmere Gate, Delhi-110006
2. Pondicherry Pollution Control Committee,
Housing Board Complex,
Anna Nagar,
Pondicherry-600 005
3. Chandigarh Pollution Control Committee,
Paryavaran Bhawan, Ground Floor, Sector-19 B
Madhya Marg, Chandigarh
4. Pollution Control Committee, Dadra and Nagar Haveli and Daman and Diu
1st Floor, Udhog Bhavan
Bhenslore, Dunetha
NaniDaman, Daman - 396210
5. Andaman & Nicobar Islands Pollution Control Committee,
Department of Science & Technology,
Dollygunj Van Sadan, Haddo P.O., Port Blair – 744102
6. Lakshadweep Pollution Control Committee,
Department of Science, Technology & Environment,
Kavarati-682555

Status of ATR received w.r.t Checking Informal/Illegal E-Waste Activities

S.No	Activity	SPCBs/UTs name
(i)	Check Drives for identification of Informal /Illegal E-waste Activities	
	Drives have been carried out	28 SPCBs/PCCs Andaman and Nicobar Islands, Arunachal Pradesh, Assam, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Kerala, Ladakh, Madhya Pradesh, Maharashtra, Meghalaya, Mizoram, Nagaland, Odisha, Puducherry, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, West Bengal have carried out check drives
	Informal /Illegal Activities identified during check drives	05 SPCBs/PCCs Delhi, Kerala, Punjab, UP & West Bengal informed on identification of informal E-Waste activities and have taken necessary actions against such informal/illegal entities.
	Check drives not carried out	03 SPCBs/PCCs Andhra Pradesh, Bihar, DNH&DD, have not carried out any drive to check informal activities.
	Information not provided	03 SPCBs/PCCs Chandigarh Jharkhand & Lakshadweep have not provided any information w.r.t actions taken-up by them for checking informal E-waste activities.
(ii)	Facilitate in Formalization of Informal/Illegal Activities	
	Activities taken for facilitating formalization	11 SPCBs/PCCs Andhra Pradesh, Arunachal Pradesh, Chhattisgarh, Madhya Pradesh, Kerala, Maharashtra, Punjab, Tamil Nadu, Telangana, Tripura & West Bengal have informed on activities taken by them for facilitating formalization of informal entities
	No informal activities/entities identified for facilitation purpose	17 SPCBs/PCCs A&N Island, Assam, DNH&DD, Goa, Gujarat, J&K, Ladakh, M.P, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Puducherry, Rajasthan, Sikkim & Uttarakhand informed that they have not carried out any facilitation activity as there are no informal/illegal E-Waste activities/Entities identified in their State/UT.
	Relevant information not provided	07 SPCBs/PCCs Bihar, Chandigarh, Delhi, Haryana, Jharkhand, Lakshadweep, U.P.
(iii)	Issue advertisements/Notices in the newspapers for immediately closing of illegal E-waste recycling operations by the operators who do not have consent	
	Advertisement/Public Notice Issued	21 SPCBs/PCCs Assam, Chhattisgarh, DNH&DD, Delhi, Goa, Gujarat, Haryana, J&K, Jharkhand, Kerala, M.P, Maharashtra, Mizoram, Odisha, Punjab, Rajasthan, Tamil Nadu, Telangana, Tripura, Uttarakhand & West Bengal
	Advertisement/Public Notice Not Issued	11 SPCBs/PCCs A&N Islands, Andhra Pradesh, Arunachal Pradesh, Bihar, Ladakh, Manipur, Meghalaya, Nagaland, Puducherry, Sikkim and U.P
	Information not provided	03 SPCBs/PCCs Chandigarh, H.P & Lakshadweep

Regarding EC Guidelines under E-Waste(Management) Rules, 2022**Me**

Me <wm3.cpcb@gov.in>

Thu, 05 Dec 2024 11:31:45 AM +0530 •

To "dstandamans" <dstandamans@gmail.com>, "unit2-jcee" <unit2-jcee@appcb.gov.in>, "aeunit3swm" <aeunit3swm@gmail.com>, "unit3-e3" <unit3-e3@appcb.gov.in>, "jumlikato" <jumlikato@gmail.com>, "arunachalspcb" <arunachalspcb@gmail.com>, "pathakankuran" <pathak.ankuran@gmail.com>, "bspccb" <bspccb@yahoo.com>, "bspccbbarun" <bspccb.arun@gmail.com>, "rhythmaggarwal87" <rhythm.aggarwal87@gmail.com>, "hocecb" <hocecb@gmail.com>, "pccdddnh" <pccdddnh@gmail.com>, "pcc-dnhdd" <pcc-dnhdd@ddd.gov.in>, "siddharthagdpcc" <siddhartha.g.dpcc@nic.in>, "livia_kraig" <livia_kraig@rediffmail.com>, "uh-gpcb-juna" <uh-gpcb-juna@gujarat.gov.in>, "hspcbhazardouswaste" <hspcbhazardouswaste@gmail.com>, "courtcasengt3" <courtcasengt3@gmail.com>, "anuradhapcb" <anuradhapcb@gmail.com>, "manjukumari923" <manjukumari923@gmail.com>, "ksmanjunathpcb" <ksmanjunathpcb@gmail.com>, "wmc1hspcb" <wmc1.hspcb@gmail.com>, "kspcbaudit" <kspcbaudit@gmail.com>, "kspcbhoe5" <kspcbhoe5@gmail.com>, "pcbleh7511" <pcbleh7511@gmail.com>, "muhsinai77" <muhsinai77@gmail.com>, "hsmd117" <hsmd117@gmail.com>, "rohq" <rohq@mpcb.gov.in>, "wroshan123" <wroshan123@gmail.com>, "megspcb" <megspcb@rediffmail.com>, "lucysailo1982" <lucysailo1982@gmail.com>, "aghaliswu" <aghaliswu@yahoo.co.in>, "swm" <swm@ospcbboard.org>, "dev27anand" <dev.27anand@gmail.com>, "seehq3" <seehq3@gmail.com>, "ewasterspcb" <ewasterspcb@gmail.com>, "spcbjsa" <spcbjsa@gmail.com>, "jcee1chn" <jcee1chn@tnpb.gov.in>, "ee1-uh3-tspcb" <ee1-uh3-tspcb@telangana.gov.in>, "tspcbseeunit2" <tspcbseeunit2@gmail.com>, "mcnaikpcb" <mcnaikpcb@gmail.com>, "ghoshgautam38" <ghoshgautam38@gmail.com>, "cess1" <cess1@uppcb.in>, "ceo7" <ceo7@uppcb.in>, "pradeepjoshi67" <pradeepjoshi67@gmail.com>, "aee2wbpcb-wb" <aee2.wbpcb-wb@bangla.gov.in>, "wmd2" <wmd2@uppcb.in>, "wmd" <wmd@uppcb.in>, "Kd4ukundan" <kd4ukundan@gmail.com>, "kspcbwm" <kspcbwm@gmail.com>

Cc

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1084

ms@appcb.gov.in>, "memsec" <memsec@tnpcb.gov.in>, "ppccpon" <ppcc.pon@nic.in>, "arunachalspcb" <arunachalspcb@gmail.com>, "membersecretary" <membersecretary@pcbassam.org>, "pcb-man" <pcb-man@nic.in>, "memsecyspcb-meg" <memsecy.spcb-meg@gov.in>, "mpcb" <mpcb@mizoram.gov.in>, "mizorampcb" <mizorampcb@gmail.com>, "npcb2" <npcb2@yahoo.com>, "drgopalpradhan" <drgopalpradhan@gmail.com>, "bishuk5" <bishuk5@gmail.com>, "hspcbms" <hspcbms@gmail.com>, "mspcb-hp" <mspcb-hp@nic.in>, "membersecretaryjkspcb" <membersecretaryjkspcb@gmail.com>, "membersecretarylpcc" <membersecretarylpcc@gmail.com>, "msppcb" <msppcb@punjab.gov.in>, "cpcc-chd" <cpcc-chd@nic.in>, "msdpcc" <msdpcc@nic.in>, "ms" <ms@mpcb.gov.in>

Dear Madam/Sir,

This is to inform that in accordance with E-Waste(Management) Rules, 2022, the Environment Compensation (EC) guidelines have been finalized and approved by MoEF&CC on 09.09.2024.

The finalised EC guidelines have also been published on CPCB website & E-Waste EPR Portal.

(<https://cpcb.nic.in/openpdffile.php?id=TGF0ZXN0RmlsZS80MjBfMTcyNTg4MzY3N19tZWRpYXBob3RvMzM0OC5wZGY=>)

Also, please find the attached copy of the guidelines for reference.

Thanks& Regards,
WM-III Division,
Central Pollution Control Board
e-mail id – wm3.cpcb@gov.in

📎 **1 Attachment(s)** • [Download as Zip](#)



EC-Guidelines-under-E-Waste-M... .pdf
11.5 MB • 📎

Details of information furnished by Recycling Unit at CPCB EPR Portal by 07 Recycling Units under Consideration in the present matter

- i. **M/s Limir Recycling Private Limited through its Authorised Signatory
Plot No. G-256 Masuri Gulawati Road Industrial Area Hapur, Hapur-
245101, Uttar Pradesh**

S.No	Head	Registration details furnished at E-Waste EPR Portal
1.	Address	ii. Plot No. G-256 Masuri Gulawati Road Industrial Area Hapur, Hapur-245101, Uttar Pradesh
2.	Date of Registration at E-Waste EPR Portal	29.01.2024
3.	Consent granted for recycling of EEE Tyres	For all 106 EEEs listed in Schedule –I of E(W)M Rules, 2022 (Based on CCA and availability of machineries)
4.	KYC Documents	GST - 09AADCL7567M1ZR Company PAN Number - AADCL7567M
5.	Consent Details & Validity	Issued by UPPCB Application Id: 26897915 CCA Validity 21/06/2024 to 31/12/2026 The Unit was also authorized by UPPCB as E-Waste Recycler under erstwhile E-waste (M) Rules, 2016
6.	Processing Capacity allocated (As per CTO)	3600 MTA
7.	Machineries available with the Unit (Based on GPS Video and uploaded photographs)	CRT Cutting Machine, Oil Furnace, Cable Striper, Shredder, Compressor Cutting machine, Component Removing Machine, Gas Recovery
8.	Pollution Control Devices	Provided
9.	EPR Transections	During FY 2024-25 the unit has done following operations: E-Waste Procured: 2854.88 MT E-Waste Recycled : 2834.82 MT
10.	Status of Physical Verification	UPPCB carried out physical inspection of the Unit on 16.06.2025 . The Unit was having valid consent & authorization at

		<p>the time of inspection. UPPCB has made following observations on the Unit:</p> <ol style="list-style-type: none"> i. Unit has not installed required plants and machineries in an E-Waste recycling facilities. ii. Unit has installed 02 number pit furnaces which were found not in operative condition. iii. At the time of inspection unit is engaged in dismantling activities of E-waste, however recycling of E-waste is not being carried out and also not complying with E-waste Management Rules 2016.
11.	Conclusion	Based on physical Inspection, the Unit is found to be non-complying. UPPCB has issued Show Cause Notice to this unit

(ii) M/s More Bright E Waste Recycler through its Authorised Signatory Pvt C-78, Phase-III, MG Road, Industrial Area, Hapur-245101, Uttar Pradesh.

S.No	Head	Registration details furnished at E-Waste EPR Portal
1.	Address	C-78, Phase-III, MG Road, Industrial Area, Hapur-245101, Uttar Pradesh.
2.	Date of Registration at E-Waste EPR Portal	22.12.2023
3.	Consent granted for recycling of EEE Types (Based on CCA and availability of machineries)	For 104 EEEs (ITEW, CEEW, LSEEW, EETW, TLSEW & MDW) as listed in Schedule –I of E(W)M Rules, 2022
4.	KYC Documents	GST - 09AAMCM9670M1ZH Company PAN Number - AAMCM9670M
5.	Consent Details & Validity	Issued by UPPCB Application Id – 25243788 CCA Validity 09/03/2024 to 31/12/2028 The Unit was also authorized by UPPCB as E-Waste Recycler under erstwhile E-

		waste (M) Rules, 2016
6.	Processing Capacity allocated (As per CTO)	3240 MTA
7.	Machineries available with the Unit. (Based on GPS Video and uploaded photographs)	Shredder Machine, Compressor Cutting Machine, Radiator Cutting Machine, Components Remover Machine
8.	Pollution Control Devices	Provided
9.	EPR Transactions	During FY 2024-25 the unit has done following operations: E-Waste Procured: 2975.66 MT E-Waste Recycled : 2875.19 MT
10.	Status of Physical Verification	UPPCB carried out physical inspection of the Unit on 16.06.2025 . The Unit was having valid consent & authorization at the time of inspection. The Unit is reported to be complying
11.	Conclusion	Based on physical verification the unit is complying

(iii) BRP Infotech Pvt Ltd , F-381, UPSIDC Industrial Area Phase -1 MG Road, Hapur – 245101, Uttar Pradesh

S.No	Details	Registration details furnished at E-Waste EPR Portal
1.	Address	F-381, UPSIDC Industrial Area Phase -1 MG Road, Hapur – 245101, Uttar Pradesh
2.	Date of Registration at E-Waste EPR Portal	11.03.2024
3.	Consent granted for recycling of EEE Tyes	For all 106 EEEs listed in Schedule –I E(W)M Rules, 2022 (Based on CCA and availability of machineries)
4.	KYC Documents	GST - 09AAF0143F1Z4 Company PAN Number - AAF0143F
5.	Consent Details & Validity	Issued by UPPCB Application Id – 23095318 CCA Validity 01/01/2024 to 31/12/2028 The Unit was also authorized by UPPCB as E-Waste Recycler under

		erstwhile E_waste (M) Rules, 2016
6.	Processing Capacity allocated (As per CTO)	6000 MTA
7.	Machineries available with the Unit (Based on GPS Video and uploaded photographs)	Compressor Gas Recovery Machine, Pulverizer Machine, Plastic Cutting Machine, AC Copper Coil Cutting Machine, Drill Machine, Compressor Core Cutting Machine, Compressor Cutting Machine, De-Gasing Machine
8.	Pollution Control Devices	Provided
9.	EPR Transections	During FY 2024-25 the unit has done following operations: E-Waste Procured: 3233.35 MT E-Waste Recycled : 3225.36 MT
10.	Status of Physical Verification	UPPCB carried out physical inspection of the Unit on 16.06.2025 . The Unit was having valid consent & authorization at the time of inspection. The Unit is reported to be complying
11.	Conclusion	Based on physical verification the unit is complying

Hayat E-Recyclers Pvt Ltd , Plot no. F 53-54, MG Road, Industrial Area, Hapur – 245101, Uttar Pradesh

S.No	Details	Registration details furnished at E-Waste EPR Portal
1.	Address	Plot no. F 53-54, MG Road, Industrial Area, Hapur – 245101, Uttar Pradesh
2.	Date of Registration at E-Waste EPR Portal	13.10.2023
3.	Consent granted for recycling of EEE Tyes	For all 106 EEEs listed in Schedule –I E(W)M Rules, 2022 (Based on CCA and availability of machineries)
4.	KYC Documents	GST - 09AADCH2236H1ZQ Company PAN Number - AADCH2236H
5.	Consent Details & Validity	Issued by UPPCB Application Id – 22831888

		CCA Validity 17/05/2024 to 31/12/2028 The Unit was also authorized by UPPCB as E-Waste Recycler under erstwhile E-waste (M) Rules, 2016
6.	Processing Capacity allocated (As per CTO)	7920 MTA
7.	Machineries available with the Unit (Based on GPS Video and uploaded photographs)	SSD Shredder, Shredder, Drill Machine, Table Line, Dust Collector, PCB Components Machine, CRT Treatment Facility, Ball Mil, Cable Stripping Machine, Compressor Cutting Machine, Tube Light Crushing Machine, Gas Recovery & Handling Facility, Furnace, Electric Furnace, Scrubber
8.	Pollution Control Devices	Provided (Pollution system)
9.	EPR Transections	During FY 2024-25 the unit has done following operations: E-Waste Procured: 3919.99 MT E-Waste Recycled : 3919.99 MT
12.	Status of Physical Verification	UPPCB carried out physical inspection of the Unit on 16.06.2025. The Unit was having valid consent & authorization at the time of inspection. The Unit is reported to be complying
13.	Conclusion	Based on physical verification the unit is complying

(v) BRP Infotech Pvt Ltd, F-394, UPSIDC Industrial Area Phase -1 MG Road, Hapur – 245101, Uttar Pradesh

S.No	Details	Registration details furnished at E-Waste EPR Portal
1.	Address	F-394, UPSIDC Industrial Area Phase -1 MG Road, Hapur – 245101, Uttar Pradesh
2.	Date of Registration at E-Waste EPR Portal	15.03.2024
3.	Consent granted for recycling of EEE Tyes	Total 103 EEEs (ITEW, CEEW, LIW, LSEEW, EETW3, TLSEW & MDW) as per Schedule I of E(W)M Rules, 2022
4.	KYC Documents	GST - 09AAF0143F1Z4

		Company PAN Number - AAFCB0143F
5.	Consent Details & Validity	<p>CTO Issued by UPPCB Application Id – 6845358</p> <p>CTO Validity 01/01/2020 to 31/12/2024</p> <p>Consent to Authorization Issued by UPPCB Application Id – 20591018</p> <p>CTA validity 24/04/2023 to 23/04/2028</p> <p>The Unit was also authorized by UPPCB as E-Waste Recycler under erstwhile E-waste (M) Rules, 2016</p>
6.	Processing Capacity allocated (As per CTO)	9000 MTA
7.	Machineries available with the Unit (Based on GPS Video and uploaded photographs)	Furnish, Belling Machine, Shredding Machine, Plastic Shredding Machine, Compressor Cutting Machine, Gas Recovery Machine, Pulverizer Machine, PCB Shredding Machine, PCB Component Remove Machine, , Dust Collector, Dismantle Table
8.	Pollution Control Devices	Provided
9.	EPR Transections	<p>During FY 2024-25 the unit has done following operations:</p> <p>E-Waste Procured: 8015.42 MT</p> <p>E-Waste Recycled : 8006.31 MT</p>
14.	Status of Physical Verification	UPPCB carried out physical inspection of the Unit on 16.06.2025 . The Unit was having valid consent & authorization at the time of inspection. The Unit is reported to be complying
15.	Conclusion	Based on physical verification the unit is complying

(vi) Waste Recycling Studio, Plot No – 347, Sector – 3, Phase – 2 IMT Bawal, Rewari, Haryana, 123501

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S.No	Details	Registration details furnished at E-Waste EPR Portal
1.	Address	Plot No-347 ,Sector-3 ,Phase-2 , IMT Bawal ,Rewari , Haryana, 123501 , Bawal, Rewari , HARYANA-123501
2.	Date of Registration at E-Waste EPR Portal	06.09.2023
3.	Consent granted for recycling of EEE Tyes	Total 89 EEE (ITEW, CEEW, TLSEW, LSEEW, LIW & EETW) as per Schedule I of E(W)M Rules, 2022
4.	KYC Documents	GST - 06AADFW7002M1Z2 Company PAN Number - AADFW7002M
5.	Consent Details & Validity	CTO Issued by HSPCB Application Id – 35418458 CTO Validity 28/04/2023 to 30/09/2025 CTA Issued by HSPCB Application Id – 18721916 CTO Validity 01/04/2023 to 30/09/2025
6.	Processing Capacity allocated (As per CTO)	5670 MTA
7.	Machineries available with the Unit (Based on GPS Video and uploaded photographs)	Compressor Cutting, Bailing Machine, Gas Recovery Machine, Dismantling Tables / Area, Drill Machine, Shredder With Conveyor, Wire Granulator, Motor Cutting Machine, Wire Stripping Machine, Pulverizer, Furnace
8.	Pollution Control Devices	Provided
9.	EPR Transections	During FY 2024-25 the unit has done following operations: E-Waste Procured: 5039.60 MT E-Waste Recycled : 4989.60 MT
10.	Status of Physical Verification	The Unit has been physically verified by HSPCB on 25.06.2025. The Unit is having valid consent & authorization The unit is reported to be complying

11.	Conclusion	Based on physical verification the unit is complying
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Universal Power Solutions , Khatoni No.148, Kh NO. 15, Killa No. 6/2/2,3-10 Village – Heerapur, Sub – Tehsil – Mohna Ballabgarh, Faridabad, Haryana 121004

S.No	Details	Registration details furnished at E-Waste EPR Portal
1.	Address	Khatoni No.148, Kh NO. 15, Killa No. 6/2/2,3-10 Village – Heerapur, Sub – Tehsil – Mohna Ballabgarh, Faridabad, Haryana 121004
2.	Date of Registration at E-Waste EPR Portal	06.02.2024
3.	Consent granted for recycling of EEE Tyes	105 EEE (ITEW, LIW, TLSEW, EETW, CEEW, LSEEW & MDW) as per Schedule I of E(W)M Rules, 2022
4.	KYC Documents	GST - 06AAEFU0303J1ZJ Company PAN Number - AAEFU0303J
5.	Consent Details & Validity	CTO Issued by HSPCB Application Id – 77586376 CTO Validity 13/09/2024 to 30/09/2027 CTA Issued by HSPCB Application Id – 76314818 CTA Validity 01/10/2024 to 30/09/2027 The Unit was also authorized by UPPCB as E-Waste Recycler under erstwhile E-waste (M) Rules, 2016
6.	Processing Capacity allocated (As per CTO)	6200 MTA
7.	Machineries available with the	Compressor Recycling Setup, Gas

	Unit (Based on GPS Video and uploaded photographs)	Recovery Setup, Dismantling Table, Shredder Machine, CRT Cutting Machine
8.	Pollution Control Devices	Provided (APCD - Dust Collector, Air Pollution Control Devices)
9.	EPR Transections	During FY 2024-25 the unit has done following operations: E-Waste Procured: 3093.83 MT E-Waste Recycled : 3271.95 MT
10.	Status of Physical Verification	The Said Unit has been physically verified by HSPCB in May 2025. HSPCB has submitted verification report to CPCB. As per the Physical Verification report, the unit is complying. HSPCB is also respondent in the matter and will be submitting report of the physical verification along with its affidavit
11.	Conclusion	Based on physical Verification report the unit is found to be complying

Inspection of E-waste units under the jurisdiction of Regional Office, Uttar Pradesh Pollution Control Board, Ghaziabad in respect of Hon'ble National Green Tribunal, New Delhi order dated 03.03.2025 in O.A. No-88/2025 in the matter of Devidas Khatri Vs MoEF&CC & Ors.

In compliance to aforesaid direction of Hon'ble National Green Tribunal, New Delhi, inspection of respondent E-waste units listed at sl. No. 7, 8, 9, 10 and 11 were carried out by Officials from Uttar Pradesh Pollution Control Board, Ghaziabad. Unit wise detailed inspection report is as follows:-

(a) M/s LIMR RECYCLING, PLOT NO.G-256 PHASE 1,INDUSTRIAL AREA, M.G ROAD,HAPUR (U.P.) (Respondent No. 07):-

1.	Name of Industry & Address	M/s. LIMR RECYCLING, PLOT NO.G-256 PHASE 1,INDUSTRIAL AREA, M.G ROAD,HAPUR
2.	Operational Status	Operational
3.	Unit Representative with designation present during Inspection	Shri Waseem Malik, Proprietor
4.	Inspected by Name & Designation	Vipul Kumar, A.E.E.
5.	Inspection Date	16.06.2025
6.	Raw Material with quantity (MTD)	Electrical and electronic waste 300 MT/ Month
7.	Product with quantity (MTD)	COLLECTION DISMENTLING SEGREGATION AND RECYCLING OF EWASTE 300 MT/Month
8.	By-Product with quantity (MTD)	N.A.
9.	Status of CCA	Granted Valid upto 31.12.2026 (Annexure-1)
10.	Status of Hazardous Waste Athurization	Granted Valid upto 31.12.2026

		(Annexure-2)
11.	Status of E-Waste EPR	Granted Recycler ID-9359 Capacity- 3600 MT/Year
12. Details of Water Pollution and its control		
Water Consumption (KLD)		
a)	Domestic	2.0 KLD
b)	Industrial	Nil
Water Discharge (KLD)		
a)	Domestic	1.2 KLD
b)	Industrial	Nil
13. Details of Air Pollution and its control		
a)	Source of Air Pollution (With Capacity)	Pit Furnace -02
b)	APCS Status	Hood, Wet scrubber, ID Fan
c)	Fuel Used (with Capacity)	LSHS/LPG/PNG
d)	Details of Stack	30 Meter from GL
e)	OCEMS status	Not Installed.
14	Has industry submitted stack monitoring report from approved lab, if so details	No submitted
15	Details of DG sets	NA
16	Form-6 (E-Waste Manifest) E-waste Rules. Copy of yellow and green Manifest-Form 6. Dharma kanta (Weigh bridge) receipt along with pictures.	Unit has provided E-Waste Manifest and Weigh bridge receipt in form-6 which is annexed as Annexure-3 .
17	Details of different items after segregation (As per Schedule-I)	Printed circuit board, batteries, plastic, copper, aluminium, toner cartridge, glass
18	Facility of destroying or permanently deleting the data stored in the memory of end of life electronic products	Facility for Destroying/deleting data stored in the memory through hammering is available.
19	Availability of equipment Weigh bridge Screwdrivers, wrenches, pliers, wire cutters, tongs, hammers etc. Collection boxes Dismantling table.	Yes, Available
20	Dismantling Technique	

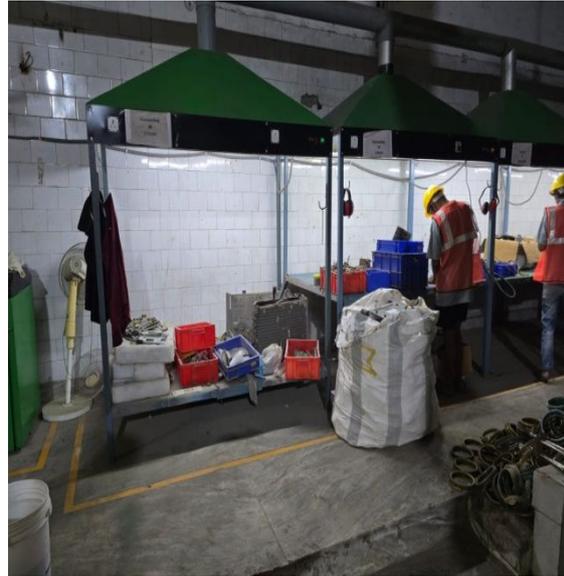
	Manual	Semi-automatic	Automatic
	✓	✓	✓
21	Equipment for Shredding/crushing/ fine grinding/wet grinding/enrichment operations, gravity/magnetic/density/eddy current separation and associated pollution control system		<ul style="list-style-type: none"> • Dismantling tables (with Suction hoods connected with cyclone and appropriate stack height above roof/shed) • Weighing machine • Screwdrivers set • Wrenches, • Pliers • Cutters • Tongs Hammers • Collection Boxes
22	Pyro metallurgical operations- Smelting Furnace and associated gas cleaning and pollution control system		Pit Furnace -02 along with Hood, Wet scrubber, ID Fan and 30 meter stack.
23	Hydrometallurgical operations/ Chemical Leaching and associated gas cleaning and pollution control system		Precious metal recovery system is not installed in the unit.
24	Melting, casting, moulding operations (for metals and plastics) and associated gas cleaning and pollution control system		<ul style="list-style-type: none"> • Melting/casting furnace along with Hood, Wet scrubber, ID Fan and 30 meter stack.
25	CRT/LCD/Plasma processing		CRT/LCD/Plasma processing is not being carried out by the unit.
26	Funnel and Panel glass (for splitting) arrangement		Not in process.
27	Splitting Technology (The CRT should be split into funnel and panel glass using different splitting technology such as Ni-Chrome hot wire cutting, Diamond wire method or Diamond saw separation in a closed chamber under low vacuum conditions (650 mm of Hg). Out of above which technology is being used		Not in process.

28	Arrangement for removal of internal phosphor coating from the inner side of panel glass (may use an abrasive wire brush with suction arrangement under low pressure as given above)	Not in process.								
29	High efficiency bag-filter system (The extracted air is cleaned through high efficiency bag-filter system and residue to be collected in appropriate labelled containers and then disposed to at an authorised Treatment Storage and Disposal Facility (TSDF).	Not in process.								
30	Automatic Shredding for CRT Segregated CRTs can also be shredded in automatic shredding machines connected with dust control systems	Not in process.								
31	The mixed shredded glass is separated into leaded glass and glass cullet using electro-magnetic field or by density separation.	Not in process.								
32	Toner Cartridge recycling	Toner Cartridge recycling is not being done, however it is sent to Hazardous vendor (TSDF)								
33	Availability of de-dusting and dust collection Equipment <table border="1" style="width: 100%; border-collapse: collapse; text-align: center;"> <thead> <tr> <th style="padding: 5px;">Suction hood</th> <th style="padding: 5px;">Bag filter</th> <th style="padding: 5px;">Cyclone</th> <th style="padding: 5px;">Venting through stack</th> </tr> </thead> <tbody> <tr> <td style="padding: 5px;">✓</td> <td style="padding: 5px;">✓</td> <td style="padding: 5px;">✓</td> <td style="padding: 5px;">✓</td> </tr> </tbody> </table>	Suction hood	Bag filter	Cyclone	Venting through stack	✓	✓	✓	✓	Available all dust collection equipment
Suction hood	Bag filter	Cyclone	Venting through stack							
✓	✓	✓	✓							
34	Availability of Noise Control equipment (Acoustic enclosure)	Installed								
35	Availability of personal protective equipment (PPE). Goggles, masks, gloves, helmet and gumboot etc.	Yes, personal protective equipment (PPE) for workers is available.								
36	Operation and maintenance record of equipment such as bag filter, cyclone etc.	Installed but not operative condition.								

37	Details of available space for dismantling/recycling and other activities	As per allotment letter total plot area is.1162.50sqm
38	Details of skill development/training program and safety measures for workers	-
39	Details of facility for maintaining leakage of compressor oil, refrigerant gas.	Adequate facility for refrigerant gas recovery/compressor oil recovery with control mechanism is installed.
40	Flow Chart of processing.	Attached as Annexure-4
41	Flow chart of ETP.	-
42	Flow chart of APCD.	Attached as Annexure-5
43	Analytical data of air and water quality.	Not submitted
44	Sales detail of recovered material along with name of authorised vendors and quantity	Unit has provided details of Raw Material, Product and sales (annexed as Annexure-6)
45	For fluorescent and other mercury containing lamp - Arrangements for following to be ascertained: <ul style="list-style-type: none"> ✓ Mechanical feeding system ✓ Mercury spill collection system ✓ Lamp crushing system ✓ Distillation system ✓ Air pollution control system (APCS) ✓ HEPA (High Efficiency Particulate Arrestor) 	Fluorescent and other mercury containing lamp is not being processed by unit.
46	<ul style="list-style-type: none"> ❖ Activated carbon filter system ✓ Analytical data of mercury in air and water ✓ Record of fluorescent and other mercury containing lamp collected and recycled, recovery of mercury and other 	Fluorescent and other mercury containing lamp is not being processed by unit.

	<p>components.</p> <ul style="list-style-type: none"> ✓ Record pertaining to the generation, storage, transport and disposal of the waste generated in the process. 	
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Photographs of Plant Machinery, ETP/APCS taken at the time of inspection are given below:-





Obervation/Action taken:-

- (i) Unit has not installed required plants and machineries in an E-Waste recycling facilities.
- (ii) Unit has installed 02 number pit furnaces which were found not in operative condition.
- (iii) At the time of inspection unit is engaged in dismantling activities of E-waste, however recycling of E-waste is not being carried out and also not comlying with E-waste Mangement Rules 2016.
- (iv) In view of the above fact inspection report/recommendation was sent to UPPCB, Lucknow on 17.06.2025 to take action under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and also imposing of Environemental Compensation against the unit. Copy of the same is annexed as **Annexure-7**.

(b) M/s MORE BRIGHT E WASTE RECYCLER PVT LTD, PLOT NO.C-78, INDUSTRIAL AREA, M.G ROAD, HAPUR (U.P.) (Respondent No. 08):-

1.	Name of Industry & Address	M/s MORE BRIGHT E WASTE RECYCLER PVT LTD, PLOT NO.C-78, INDUSTRIAL AREA, M.G ROAD, HAPUR
2.	Operational Status	Operational
3.	Unit Representative with designation present during Inspection	Shri Amiruddin Malik, Director

4.	Inspected by Name & Designation	Vipul Kumar, A.E.E.
5.	Inspection Date	16.06.2025
6.	Raw Material with quantity (MTD)	Electrical and electronic waste 270 MT/ Month
7.	Product with quantity (MTD)	COLLECTION DISMENTLING SEGREGATION AND RECYCLING OF EWASTE 270 MT/Month
8.	By-Product with quantity (MTD)	N.A.
9.	Status of CCA	Granted Valid upto 31.12.2028 (Annexure-8)
10.	Status of Hazardous Waste Athurization	Granted Valid upto 31.12.2028 (Annexure-9)
11.	Status of E-Waste EPR	Granted Recycler ID-9235, Capacity- 3240 MT/Year
12. Details of Water Pollution and its control		
Water Consumption (KLD)		
c)	Domestic	1.0 KLD
d)	Industrial	Nil
Water Discharge (KLD)		
c)	Domestic	0.8 KLD
d)	Industrial	Nil
13. Details of Air Pollution and its control		
f)	Source of Air Pollution (With Capacity)	Pit Furnace -01
g)	APCS Status	Hood, Wet scrubber, ID Fan
h)	Fuel Used (with Capacity)	LPG/PNG
i)	Details of Stack	30 Meter from GL
j)	OCEMS status	Not Installed.
14	Has industry submitted stack monitoring report from approved lab, if so details	Yes, (Copy of stack monitoring report attached as Annexure-10)
15	Details of DG sets	NA
16	Form-6 (E-Waste Manifest) E-waste Rules. Copy of yellow and green Manifest-Form 6. Dharma kanta	Unit has provided E-Waste Manifest and Weigh bridge receipt in form-6 which is

	(Weigh bridge) receipt along with pictures.	annexed as Annexure-11 .	
17	Details of different items after segregation (As per Schedule-I)	Printed circuit board, batteries, plastic, copper, aluminium, toner cartridge, glass	
18	Facility of destroying or permanently deleting the data stored in the memory of end of life electronic products	Facility for Destroying/deleting data stored in the memory through hammering is available.	
19	Availability of equipment Weigh bridge Screwdrivers, wrenches, pliers, wire cutters, tongs, hammers etc. Collection boxes Dismantling table.	Yes, Available	
20	Dismantling Technique		
	Manual	Semi-automatic	Automatic
	✓	✓	✓
21	Equipment for Shredding/crushing/ fine grinding/wet grinding/enrichment operations, gravity/magnetic/density/eddy current separation and associated pollution control system	<ul style="list-style-type: none"> • Dismantling tables (with Suction hoods connected with cyclone and appropriate stack height above roof/shed) • Shredder • Magnetic separator • Conveyer • Compressor cutting machine • Refrigerant gas recovery/compressor oil recovery with control mechanism. • Component removing machine. • Bailing machine • Smelting furnace • Wire cutter/peeling machine • Weighing machine • PCB component 	

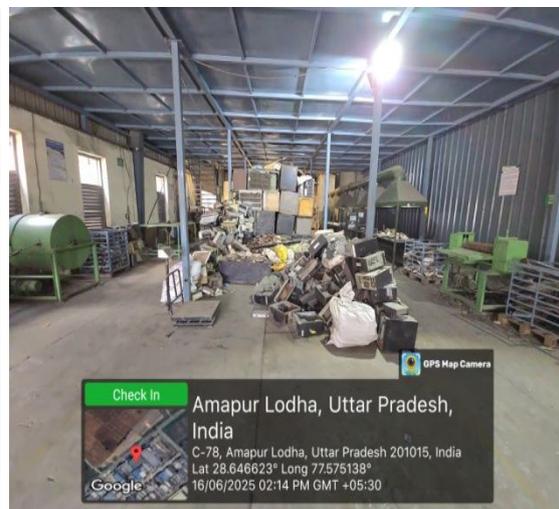
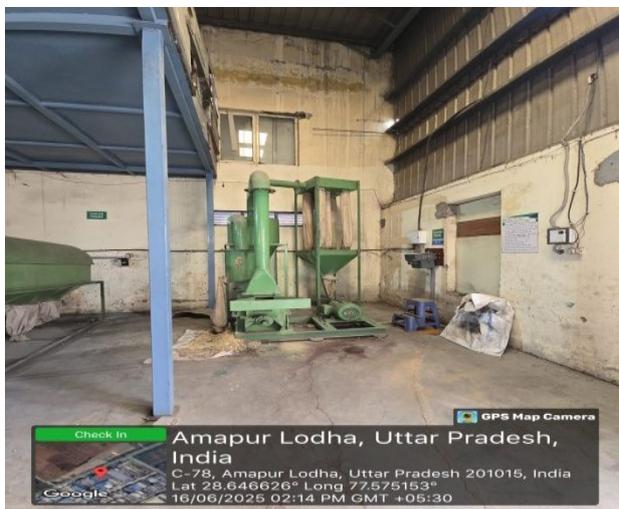
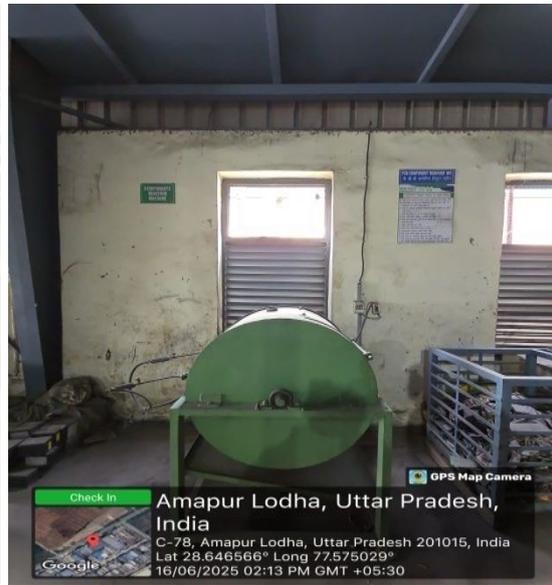
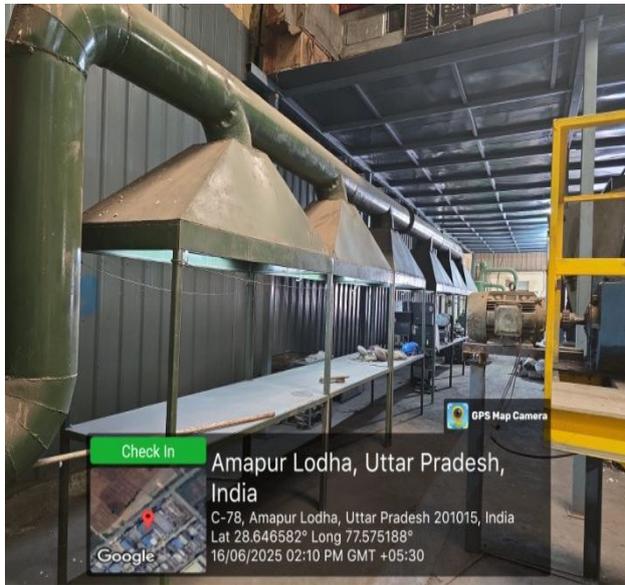
		recovery
22	Pyro metallurgical operations-Smelting Furnace and associated gas cleaning and pollution control system	Pit Furnace -01 along with Hood, Wet scrubber, ID Fan and 30 meter stack.
23	Hydrometallurgical operations/Chemical Leaching and associated gas cleaning and pollution control system	Precious metal recovery system is not installed in the unit.
24	Melting, casting, moulding operations (for metals and plastics) and associated gas cleaning and pollution control system	<ul style="list-style-type: none"> • Melting/casting furnace along with Hood, Wet scrubber, ID Fan and 30 meter stack. • Plastic shredding machine equipped with bag filter.
25	CRT/LCD/Plasma processing	At present CRT/LCD/Plasma processing is not being carried out by the unit.
26	Funnel and Panel glass (for splitting) arrangement	Not in process.
27	Splitting Technology (The CRT should be split into funnel and panel glass using different splitting technology such as Ni-Chrome hot wire cutting, Diamond wire method or Diamond saw separation in a closed chamber under low vacuum conditions (650 mm of Hg). Out of above which technology is being used	Not in process.
28	Arrangement for removal of internal phosphor coating from the inner side of panel glass (may use an abrasive wire brush with suction arrangement under low pressure as given above	Not in process.
29	High efficiency bag-filter system (The extracted air is cleaned through high efficiency bag-filter system and residue to be collected in appropriate labelled containers and then disposed to at an authorised Treatment Storage	Not in process.

	and Disposal Facility (TSDF).									
30	Automatic Shredding for CRT Segregated CRTs can also be shredded in automatic shredding machines connected with dust control systems	Not in process.								
31	The mixed shredded glass is separated into leaded glass and glass cullet using electro-magnetic field or by density separation.	Not in process.								
32	Toner Cartridge recycling	Toner Cartridge recycling is not being done, however it is sent to Hazardous vendor (TSDF)								
33	Availability of de-dusting and dust collection Equipment <table border="1" style="width: 100%; text-align: center;"> <thead> <tr> <th>Suction hood</th> <th>Bag filter</th> <th>Cyclone</th> <th>Venting through stack</th> </tr> </thead> <tbody> <tr> <td>✓</td> <td>✓</td> <td>✓</td> <td>✓</td> </tr> </tbody> </table>	Suction hood	Bag filter	Cyclone	Venting through stack	✓	✓	✓	✓	Available all dust collection equipment
Suction hood	Bag filter	Cyclone	Venting through stack							
✓	✓	✓	✓							
34	Availability of Noise Control equipment (Acoustic enclosure)	Installed								
35	Availability of personal protective equipment (PPE). Goggles, masks, gloves, helmet and gumboot etc.	Yes, personal protective equipment (PPE) for workers are available.								
36	Operation and maintenance record of equipment such as bag filter, cyclone etc.	Install/operational however no maintenance record was provided								
37	Details of available space for dismantling/recycling and other activities	As per allotment letter total plot area is 1000 sqm								
38	Details of skill development/training program and safety measures for workers	As per unit representative training program and safety measures for workers is being conducted in every 03 months.								
39	Details of facility for maintaining leakage of compressor oil, refrigerant gas.	Adequate facility for refrigerant gas recovery/compressor oil								

		recovery with control mechanism is installed.
40	Flow Chart of processing.	Attached as Annexure-12
41	Flow chart of ETP.	-
42	Flow chart of APCD.	Attached as Annexure-12
43	Analytical data of air and water quality.	Unit has submitted stack emission, monitoring report conducted by Enviro Tech Services Pvt Ltd, Ghaziabad. Copy attached as Annexure-13
44	Sales detail of recovered material along with name of authorised vendors and quantity	Details attached as Annexure-14.
45	For fluorescent and other mercury containing lamp - Arrangements for following to be ascertained: <ul style="list-style-type: none"> ✓ Mechanical feeding system ✓ Mercury spill collection system ✓ Lamp crushing system ✓ Distillation system ✓ Air pollution control system (APCS) ✓ HEPA (High Efficiency Particulate Arrestor) 	Fluorescent and other mercury containing lamp is not being processed by unit.
46	<ul style="list-style-type: none"> ❖ Activated carbon filter system <ul style="list-style-type: none"> ✓ Analytical data of mercury in air and water ✓ Record of fluorescent and other mercury containing lamp collected and recycled, recovery of mercury and other components. ✓ Record pertaining to the generation, storage, transport and disposal of the waste generated in the process. 	Fluorescent and other mercury containing lamp is not being processed by unit.

Photographs of Plant Machinery, ETP/APCS taken at the time of inspection are given below:-





Observations:-

- (i) Unit is having valid CCA under the Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981, Hazardous waste Authorization under Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and EPR authorization under E-Waste Management System Portal under E-Waste (Management) Rules, 2022.
- (ii) Unit is engaged in dismantling, segregation and recycling of E-waste. During inspection facilities installed for dismantling, segregation recycling and associated pollution control system were found operational.

(c) M/s B.R.P INFOTECH PVT LTD, PLOT NO.F-381 PHASE 1,INDUSTRIAL AREA, M.G ROAD,HAPUR (U.P.) (Respondent No. 09):-

1.	Name of Industry & Address	M/s. B.R.P INFOTECH PVT LTD, PLOT NO.F-394 PHASE 1, INDUSTRIAL AREA, M.G ROAD,HAPUR
2.	Operational Status	Operational
3.	Unit Representative with designation present during Inspection	Shri Vinay Kumar Singh, Director
4.	Inspected by Name & Designation	Vipul Kumar, A.E.E.
5.	Inspection Date	16.06.2025
6.	Raw Material with quantity (MTD)	Electrical and electronic waste 500 MT/ Month
7.	Product with quantity (MTD)	COLLECTION DISMENTLING SEGREGATION AND RECYCLING OF EWASTE 500 MT/Month
8.	By-Product with quantity (MTD)	N.A.
9.	Status of CCA	Granted Valid upto 31.12.2028 (Annexure-15)
10.	Status of Hazardous Waste Athurization	Granted Valid upto 10.09.2025 (Annexure-16)
11.	Status of E-Waste EPR	Granted Recycler ID-7979, Capacity- 6000 MT/Year

12. Details of Water Pollution and its control		
Water Consumption (KLD)		
e)	Domestic	2.0 KLD
f)	Industrial	Nil
Water Discharge (KLD)		
e)	Domestic	1.6 KLD
f)	Industrial	Nil
13. Details of Air Pollution and its control		
k)	Source of Air Pollution (With Capacity)	Pit Furnace -01 (Capacity-300Kg/hr)
l)	APCS Status	Hood, Wet scrubber, ID Fan
m)	Fuel Used (with Capacity)	LSHS-60 KG/Day
n)	Details of Stack	30 Meter from GL
o)	OCEMS status	Not Installed.
14	Has industry submitted stack monitoring report from approved lab, if so details	Yes, (Copy of stack monitoring report attached as Annexure-17)
15	Details of DG sets	DG set 45 KVA (Dual Fuel)
16	Form-6 (E-Waste Manifest) E-waste Rules. Copy of yellow and green Manifest-Form 6. Dharma kanta (Weigh bridge) receipt along with pictures.	Unit has provided E-Waste Manifest and Weigh bridge receipt in form-6 which is annexed as Annexure-18 .
17	Details of different items after segregation (As per Schedule-I)	Printed circuit board, batteries, plastic, copper, aluminium, toner cartridge, glass
18	Facility of destroying or permanently deleting the data stored in the memory of end of life electronic products	Facility for Destroying/deleting data stored in the memory through hammering is available.
19	Availability of equipment Weigh bridge Screwdrivers, wrenches, pliers, wire cutters, tongs, hammers etc. Collection boxes Dismantling table.	Yes, Available
20	Dismantling Technique	
	Manual	Semi-automatic
	✓	✓
	Automatic	✓

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<p>21</p>	<p>Equipment for Shredding/crushing/ fine grinding/wet grinding/enrichment operations, gravity/magnetic/density/eddy current separation and associated pollution control system</p>	<ul style="list-style-type: none"> • Dismantling tables (with Suction hoods connected with cyclone and appropriate stack height above roof/shed) • Shredder • Magnetic separator • Eddy current separator • Conveyer • Compressor cutting machine • Refrigerant gas recovery/compressor oil recovery with control mechanism. • Component removing machine. • Bailing machine • Smelting furnace • Wire cutter/peeling machine • Weighing machine
<p>22</p>	<p>Pyro metallurgical operations- Smelting Furnace and associated gas cleaning and pollution control system</p>	<p>Pit Furnace -01 (Capacity-300Kg/hr) along with Hood, Wet scrubber, ID Fan and 30 meter stack.</p>
<p>23</p>	<p>Hydrometallurgical operations/ Chemical Leaching and associated gas cleaning and pollution control system</p>	<p>Precious metal recovery system is not installed in the unit, however recovery of precious metal is being carried out in co-unit M/s B.R.P INFOTECH PVT LTD, PLOT NO.F-394 PHASE 1, INDUSTRIAL AREA, M.G ROAD, HAPUR</p>
<p>24</p>	<p>Melting, casting, moulding operations (for metals and plastics) and associated gas cleaning and pollution control system</p>	<ul style="list-style-type: none"> • Melting/casting furnace along with Hood, Wet scrubber, ID Fan and 30 meter stack.

		<ul style="list-style-type: none"> Plastic shredding machine equipped with bag filter.
25	CRT/LCD/Plasma processing	CRT/LCD/Plasma processing is not being carried out by the unit.
26	Funnel and Panel glass (for splitting) arrangement	Not in process.
27	Splitting Technology (The CRT should be split into funnel and panel glass using different splitting technology such as Ni-Chrome hot wire cutting, Diamond wire method or Diamond saw separation in a closed chamber under low vacuum conditions (650 mm of Hg). Out of above which technology is being used	Not in process.
28	Arrangement for removal of internal phosphor coating from the inner side of panel glass (may use an abrasive wire brush with suction arrangement under low pressure as given above	Not in process.
29	High efficiency bag-filter system (The extracted air is cleaned through high efficiency bag-filter system and residue to be collected in appropriate labelled containers and then disposed to at an authorised Treatment Storage and Disposal Facility (TSDF).	Not in process.
30	Automatic Shredding for CRT Segregated CRTs can also be shredded in automatic shredding machine s connected with dust control systems	Not in process.
31	The mixed shredded glass is separated into leaded glass and glass cullet using electro-magnetic field or by density separation.	Not in process.
32	Toner Cartridge recycling	Toner Cartridge recycling is

		not being done, however it is sent to Hazardous vendor (TSDF)								
33	Availability of de-dusting and dust collection Equipment	Available all dust collection equipment								
	<table border="1"> <thead> <tr> <th>Suction hood</th> <th>Bag filter</th> <th>Cyclone</th> <th>Venting through stack</th> </tr> </thead> <tbody> <tr> <td>✓</td> <td>✓</td> <td>✓</td> <td>✓</td> </tr> </tbody> </table>		Suction hood	Bag filter	Cyclone	Venting through stack	✓	✓	✓	✓
	Suction hood		Bag filter	Cyclone	Venting through stack					
✓	✓	✓	✓							
34	Availability of Noise Control equipment (Acoustic enclosure)	Installed								
35	Availability of personal protective equipment (PPE). Goggles, masks, gloves, helmet and gumboot etc.	Yes, personal protective equipment (PPE) for workers are available.								
36	Operation and maintenance record of equipment such as bag filter, cyclone etc.	Install/operational however no maintenance record was provided								
37	Details of available space for dismantling/recycling and other activities	As per allotment letter total plot area is 605 sqm								
38	Details of skill development/training program and safety measures for workers	As per unit representative training program and safety measures for workers is being conducted in every 03 months.								
39	Details of facility for maintaining leakage of compressor oil, refrigerant gas.	Adequate facility for refrigerant gas recovery/compressor oil recovery with control mechanism is installed.								
40	Flow Chart of processing.	Attached as Annexure-19								
41	Flow chart of ETP.	-								
42	Flow chart of APCD.	Attached as Annexure-20								
43	Analytical data of air and water quality.	Unit has submitted ambient air, Ambient noise, stack emission, ground water quality data conducted by Vani analytical research Pvt Ltd, Hapur. Copy attached as								

		Annexure-21
44	Sales detail of recovered material along with name of authorised vendors and quantity	Unit has provided details of stock copy annexed as Annexure-22.
45	For fluorescent and other mercury containing lamp - Arrangements for following to be ascertained: <ul style="list-style-type: none"> ✓ Mechanical feeding system ✓ Mercury spill collection system ✓ Lamp crushing system ✓ Distillation system ✓ Air pollution control system (APCS) ✓ HEPA (High Efficiency Particulate Arrestor) 	Fluorescent and other mercury containing lamp is not being processed by unit.
46	<ul style="list-style-type: none"> ❖ Activated carbon filter system ✓ Analytical data of mercury in air and water ✓ Record of fluorescent and other mercury containing lamp collected and recycled, recovery of mercury and other components. ✓ Record pertaining to the generation, storage, transport and disposal of the waste generated in the process. 	Fluorescent and other mercury containing lamp is not being processed by unit.

Photographs of Plant Machinery, ETP/APCS taken at the time of inspection are given below:-



Observations:-

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- (i) Unit is having valid CCA under the Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981, Hazardous waste Authorization under Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and EPR authorization under E-Waste Management System Portal under E-Waste (Management) Rules, 2022.
- (ii) Unit is engaged in dismantling, segregation and recycling of E-waste. During inspection facilities installed for dismantling, segregation recycling and associated pollution control system were found operational.

(d) M/s HAYAT E-RECYCLERS PRIVATE LIMITED, PLOT NO.F-53, F-54 PHASE 1,INDUSTRIAL AREA, M.G ROAD,HAPUR(U.P.) (Respondent No. 10):-

1.	Name of Industry & Address	M/s. HAYAT E-RECYCLERS PRIVATE LIMITED, PLOT NO.F-53, F-54 PHASE 1, INDUSTRIAL AREA, M.G ROAD, HAPUR (U.P.)
2.	Operational Status	Operational
3.	Unit Representative with designation present during Inspection	Shri Akram Malik, Director
4.	Inspected by Name & Designation	Vipul Kumar, A.E.E.
5.	Inspection Date	16.06.2025
6.	Raw Material with quantity (MTD)	Electrical and electronic waste 660 MT/ Month
7.	Product with quantity (MTD)	COLLECTION DISMENTLING.SEGREGATION AND RECYCLING OF EWASTE 660 MT/Month
8.	By-Product with quantity (MTD)	N.A.
9.	Status of CCA	Granted Valid upto 31.12.2028 (Annexure-23)
10.	Status of Hazardous Waste Athurization	Granted Valid upto 17.09.2028 (Annexure-24)
11.	Status of E-Waste EPR	Granted Recycler ID-171, Capacity-7920 MT/Year
12. Details of Water Pollution and its control		
Water Consumption (KLD)		
g)	Domestic	1.0 KLD
h)	Industrial	Nil
Water Discharge (KLD)		
g)	Domestic	0.8 KLD
h)	Industrial	Nil
13. Details of Air Pollution and its control		
p)	Source of Air Pollution (With Capacity)	Pit Furnace -01 (Capacity-100Kg/hr)
q)	APCS Status	Hood, Wet scrubber, ID Fan
r)	Fuel Used (with Capacity)	LSHS/Gas
s)	Details of Stack	30 Meter from GL

t)	OCEMS status	Not Installed.		
14	Has industry submitted stack monitoring report from approved lab, if so details	Yes, (Copy of stack monitoring report attached as Annexure-24)		
15	Details of DG sets	DG set 40 KVA (Dual Fuel)		
16	Form-6 (E-Waste Manifest) E-waste Rules. Copy of yellow and green Manifest-Form 6. Dharma kanta (Weigh bridge) receipt along with pictures.	Unit has provided E-Waste Manifest and Weigh bridge receipt in form-6 which is annexed as Annexure-26 .		
17	Details of different items after segregation (As per Schedule-I)	Printed circuit board, batteries, plastic, copper, aluminium, toner cartridge, glass		
18	Facility of destroying or permanently deleting the data stored in the memory of end of life electronic products	Facility for Destroying/deleting data stored in the memory through hammering is available.		
19	Availability of equipment Weigh bridge Screwdrivers, wrenches, pliers, wire cutters, tongs, hammers etc. Collection boxes Dismantling table.	Yes, Available		
20	Dismantling Technique			
	Manual	Semi-automatic	Automatic	
	✓	✓	✓	
21	Equipment for Shredding/crushing/ fine grinding/wet grinding/enrichment operations, gravity/magnetic/density/eddy current separation and associated pollution control system	<ul style="list-style-type: none"> • Dismantling tables (with Suction hoods connected with cyclone and appropriate stack height above roof/shed) • Shredder • Magnetic separator • Conveyer • Compressor cutting machine • Refrigerant gas recovery/compressor oil recovery with control mechanism. • Component removing 		

		<p>machine.</p> <ul style="list-style-type: none"> • Bailing machine • Smelting furnace • Wire cutter/peeling machine • Weighing machine • Tube light Crushing machine • CRT Machine
22	Pyro metallurgical operations- Smelting Furnace and associated gas cleaning and pollution control system	Pit Furnace -01 (Capacity-100Kg/hr) along with Hood, Wet scrubber, ID Fan and 30 meter stack.
23	Hydrometallurgical operations/ Chemical Leaching and associated gas cleaning and pollution control system	Precious metal recovery system is not installed in the unit.
24	Melting, casting, moulding operations (for metals and plastics) and associated gas cleaning and pollution control system	<ul style="list-style-type: none"> • Melting/casting furnace along with Hood, Wet scrubber, ID Fan and 30 meter stack. • Plastic shredding machine equipped with bag filter.
25	CRT/LCD/Plasma processing	At present CRT/LCD/Plasma processing is not being carried out by the unit.
26	Funnel and Panel glass (for splitting) arrangement	Not in process.
27	Splitting Technology (The CRT should be split into funnel and panel glass using different splitting technology such as Ni-Chrome hot wire cutting, Diamond wire method or Diamond saw separation in a closed chamber under low vacuum conditions (650 mm of Hg). Out of above which technology is being used	Not in process.
28	Arrangement for removal of internal phosphor coating from the inner side	Not in process.

	of panel glass (may use an abrasive wire brush with suction arrangement under low pressure as given above)									
29	High efficiency bag-filter system (The extracted air is cleaned through high efficiency bag-filter system and residue to be collected in appropriate labelled containers and then disposed to at an authorised Treatment Storage and Disposal Facility (TSDF).	Not in process.								
30	Automatic Shredding for CRT Segregated CRTs can also be shredded in automatic shredding machine s connected with dust control systems	Not in process.								
31	The mixed shredded glass is separated into leaded glass and glass cullet using electro-magnetic field or by density separation.	Not in process.								
32	Toner Cartridge recycling	Toner Cartridge recycling is not being done, however it is sent to Hazardous vendor (TSDF)								
33	Availability of de-dusting and dust collection Equipment <table border="1" style="width: 100%; text-align: center;"> <thead> <tr> <th>Suction hood</th> <th>Bag filter</th> <th>Cyclone</th> <th>Venting through stack</th> </tr> </thead> <tbody> <tr> <td>✓</td> <td>✓</td> <td>✓</td> <td>✓</td> </tr> </tbody> </table>	Suction hood	Bag filter	Cyclone	Venting through stack	✓	✓	✓	✓	Available all dust collection equipment
Suction hood	Bag filter	Cyclone	Venting through stack							
✓	✓	✓	✓							
34	Availability of Noise Control equipment (Acoustic enclosure)	Installed								
35	Availability of personal protective equipment (PPE). Goggles, masks, gloves, helmet and gumboot etc.	Yes, personal protective equipment (PPE) for workers are available.								
36	Operation and maintenance record of equipment such as bag filter, cyclone etc.	Install/operational however no maintenance record was provided								
37	Details of available space for dismantling/recycling and other	As per allotment letter total plot area is 1200 sqm								

	activities	
38	Details of skill development/training program and safety measures for workers	As per unit representative training program and safety measures for workers is being conducted in every 03 months.
39	Details of facility for maintaining leakage of compressor oil, refrigerant gas.	Adequate facility for refrigerant gas recovery/compressor oil recovery with control mechanism is installed.
40	Flow Chart of processing.	Attached as Annexure-27
41	Flow chart of ETP.	-
42	Flow chart of APCD.	Attached as Annexure-28
43	Analytical data of air and water quality.	Unit has submitted stack emission, monitoring report conducted by Enviro Tech Services Pvt Ltd, Ghaziabad.
44	Sales detail of recovered material along with name of authorised vendors and quantity	Unit has provided details of E-waste collection, recovered material and sales (Copy annexed as Annexure-29)
45	For fluorescent and other mercury containing lamp - Arrangements for following to be ascertained: <ul style="list-style-type: none"> ✓ Mechanical feeding system ✓ Mercury spill collection system ✓ Lamp crushing system ✓ Distillation system ✓ Air pollution control system (APCS) ✓ HEPA (High Efficiency Particulate Arrestor) 	Fluorescent and other mercury containing lamp is not being processed by unit.
46	<ul style="list-style-type: none"> ❖ Activated carbon filter system ✓ Analytical data of mercury in air and water ✓ Record of fluorescent and other mercury containing lamp collected and recycled, recovery of mercury and other 	Fluorescent and other mercury containing lamp is not being processed by unit.

components.

- ✓ Record pertaining to the generation, storage, transport and disposal of the waste generated in the process.

Photographs of Plant Machinery, ETP/APCS taken at the time of inspection are given below:-



**Observations:-**

- (i) Unit is having valid CCA under the Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981, Hazardous waste Authorization under Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and EPR authorization under E-Waste Management System Portal under E-Waste (Management) Rules, 2022.
- (ii) Unit is engaged in dismantling, segregation and recycling of E-waste. During inspection facilities installed for dismantling, segregation recycling and associated pollution control system were found operational.

(e) M/s. B.R.P INFOTECH PVT LTD, PLOT NO.F-394 PHASE 1, INDUSTRIAL AREA, M.G ROAD, HAPUR (U.P.) (Respondent No. 11):-

1.	Name of Industry & Address	M/s. B.R.P INFOTECH PVT LTD, PLOT NO.F-394 PHASE 1, INDUSTRIAL AREA, M.G ROAD,HAPUR(U.P.)
2.	Operational Status	Operational
3.	Unit Representative with designation present during Inspection	Shri Vinay Kumar Singh, Director
4.	Inspected by Name & Designation	Vipul Kumar, A.E.E.
5.	Inspection Date	16.06.2025
6.	Raw Material with quantity (MTD)	Electrical and electronic waste 9000 MT/ year
7.	Product with quantity (MTD)	COLLECTION DISMENTLING SEGREGATION AND RECYCLING OF EWASTE – 9000 MT/year
8.	By-Product with quantity (MTD)	N.A.
9.	Status of CCA	Granted Valid upto 31.12.2029 (Annexure-30)

10.	Status of Hazardous Waste Athurization	Granted Valid upto 23.04.2028 (Annexure-31)
11.	Status of E-Waste EPR	Granted Recycler ID-7549, Capacity-9000 MT/Year
12. Details of Water Pollution and its control		
Water Consumption (KLD)		
i)	Domestic	1.0 KLD
j)	Industrial	2.0 KLD
Water Discharge (KLD)		
i)	Domestic	0.8 KLD
j)	Industrial	1.5 KLD
13. Details of Air Pollution and its control		
u)	Source of Air Pollution (With Capacity)	Pit Furnace -01 (Capacity-500Kg/hr)
v)	APCS Status	Hood, Wet scrubber, ID Fan
w)	Fuel Used (with Capacity)	LPG/LSHS-60 KG/Day
x)	Details of Stack	30 Meter from GL
y)	OCEMS status	Not Installed.
14	Has industry submitted stack monitoring report from approved lab, if so details	Yes, (Copy of stack monitoring report attached as Annexure-32)
15	Details of DG sets	DG set 25 KVA (Dual Fuel)
16	Form-6 (E-Waste Manifest) E-waste Rules. Copy of yellow and green Manifest-Form 6. Dharma kanta (Weigh bridge) receipt along with pictures.	Unit has provided E-Waste Manifest and Weigh bridge receipt in form-6 which is annexed as Annexure-33 .
17	Details of different items after segregation (As per Schedule-I)	Printed circuit board, batteries, plastic, copper, aluminium, toner cartridge, glass
18	Facility of destroying or permanently deleting the data stored in the memory of end of life electronic products	Facility for Destroying/deleting data stored in the memory through hammering is available.
19	Availability of equipment Weigh bridge Screwdrivers, wrenches, pliers,	Yes, Available

	wire cutters, tongs, hammers etc. Collection boxes Dismantling table.	
20	Dismantling Technique	
	Manual	Semi-automatic
	✓	✓
21	Equipment for Shredding/crushing/ fine grinding/wet grinding/enrichment operations, gravity/magnetic/density/eddy current separation and associated pollution control system	<ul style="list-style-type: none"> • Dismantling tables (with Suction hoods connected with cyclone and appropriate stack height above roof/shed) • Shredder • Magnetic separator • Eddy current separator • Conveyer • Compressor cutting machine • Refrigerant gas recovery/compressor oil recovery with control mechanism. • Component removing machine. • Bailing machine • Smelting furnace • Precious Metal recovery system • Wire cutter/peeling machine • Weighing machine
22	Pyro metallurgical operations- Smelting Furnace and associated gas cleaning and pollution control system	Pit Furnace -01 (Capacity- 500Kg/hr) along with Hood, Wet scrubber, ID Fan and 30 meter stack.
23	Hydrometallurgical operations/ Chemical Leaching and associated gas cleaning and pollution control system	<ul style="list-style-type: none"> • Suction hood, scrubbing system, ID Fan, Venting arrangement installed for the control of process emission

		<ul style="list-style-type: none"> Collection tank, reaction tank, settling tank, MGF, ACF, Filter press installed for the treatment of waste water generated from chemical leaching process.
24	Melting, casting, moulding operations (for metals and plastics) and associated gas cleaning and pollution control system	<ul style="list-style-type: none"> Melting/casting furnace along with Hood, Wet scrubber, ID Fan and 30 meter stack. Plastic shredding machine equipped with bag filter.
25	CRT/LCD/Plasma processing	CRT/LCD/Plasma processing is not being carried out by the unit.
26	Funnel and Panel glass (for splitting) arrangement	Not in process.
27	Splitting Technology (The CRT should be split into funnel and panel glass using different splitting technology such as Ni-Chrome hot wire cutting, Diamond wire method or Diamond saw separation in a closed chamber under low vacuum conditions (650 mm of Hg). Out of above which technology is being used	Not in process.
28	Arrangement for removal of internal phosphor coating from the inner side of panel glass (may use an abrasive wire brush with suction arrangement under low pressure as given above	Not in process.
29	High efficiency bag-filter system (The extracted air is cleaned through high efficiency bag-filter system and residue to be collected in appropriate labelled containers and then disposed	Not in process.

	to at an authorised Treatment Storage and Disposal Facility (TSDF).									
30	Automatic Shredding for CRT Segregated CRTs can also be shredded in automatic shredding machines connected with dust control systems	Not in process.								
31	The mixed shredded glass is separated into leaded glass and glass cullet using electro-magnetic field or by density separation.	Not in process.								
32	Toner Cartridge recycling	Toner Cartridge recycling is not being done, however it is sent to Hazardous vendor (TSDF)								
33	Availability of de-dusting and dust collection Equipment <table border="1" data-bbox="316 954 906 1256"> <thead> <tr> <th>Suction hood</th> <th>Bag filter</th> <th>Cyclone</th> <th>Venting through stack</th> </tr> </thead> <tbody> <tr> <td>✓</td> <td>✓</td> <td>✓</td> <td>✓</td> </tr> </tbody> </table>	Suction hood	Bag filter	Cyclone	Venting through stack	✓	✓	✓	✓	Available all dust collection equipment
Suction hood	Bag filter	Cyclone	Venting through stack							
✓	✓	✓	✓							
34	Availability of Noise Control equipment (Acoustic enclosure)	Installed								
35	Availability of personal protective equipment (PPE). Goggles, masks, gloves, helmet and gumboot etc.	Yes, personal protective equipment (PPE) for workers are available.								
36	Operation and maintenance record of equipment such as bag filter, cyclone etc.	Install/operational however no maintenance record was provided								
37	Details of available space for dismantling/recycling and other activities	As per allotment letter total plot area is 727 sqm								
38	Details of skill development/training program and safety measures for workers	As per unit representative training program and safety measures for workers is being conducted in every 03 months								
39	Details of facility for maintaining leakage of compressor oil, refrigerant	Adequate facility for refrigerant gas								

	gas.	recovery/compressor oil recovery with control mechanism is installed.
40	Flow Chart of processing.	Attached as Annexure-34
41	Flow chart of ETP.	Attached as Annexure-35
42	Flow chart of APCD.	Attached as Annexure-36
43	Analytical data of air and water quality.	Unit has submitted ambient air, Ambient noise, stack emission, ground water quality data conducted by Vani analytical research Pvt Ltd, Hapur. Copy attached as Annexure-37
44	Sales detail of recovered material along with name of authorised vendors and quantity	Unit has provided details of stock (annexed as Annexure-38).
45	For fluorescent and other mercury containing lamp - Arrangements for following to be ascertained: <ul style="list-style-type: none"> ✓ Mechanical feeding system ✓ Mercury spill collection system ✓ Lamp crushing system ✓ Distillation system ✓ Air pollution control system (APCS) ✓ HEPA (High Efficiency Particulate Arrestor) 	Fluorescent and other mercury containing lamp is not being processed by unit.
46	<ul style="list-style-type: none"> ❖ Activated carbon filter system ✓ Analytical data of mercury in air and water ✓ Record of fluorescent and other mercury containing lamp collected and recycled, recovery of mercury and other components. 	Fluorescent and other mercury containing lamp is not being processed by unit.

	<p>✓ Record pertaining to the generation, storage, transport and disposal of the waste generated in the process.</p>	
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Photographs of Plant Machinery, ETP/APCS taken at the time of inspection are given below:-



Observations:-

- (i) Unit is having valid CCA under the Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981 and Hazardous waste Authorization under Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and EPR authorization under E-Waste Management System Portal under E-Waste (Management) Rules, 2022.
- (ii) Unit is engaged in dismantling, segregation and recycling of E-waste. During inspection facilities installed for dismantling, segregation recycling and associated pollution control system were found operational.

The above inspection report is being submitted for kind consideration and necessary action please.

(Vipul Kumar)

A.E.E.

Regional Office, Ghaziabad, UPPCB

**HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES**

A General Information of unit Universal Power Solutions Unit II

1 Name & Address of the unit : Kherat NO 120/113, Khatoni NO 148, KH. NO. 15
Kila NO. 6/2/2(3-10) Kherat NO 126/119
Khatoni NO 154, Kila NO. 15/1/1 (3-13)

2 Email id of the unit/ occupier : Vill - Veesapur, Teh. Mohana

3 Telephone Nos. : Ballabgash, Faridabad.

4 Fax Nos. : undeepbiswas3974@gmail.com

5 Date & Time of Inspection : 14/05/25

6 Category Unit : Red / Orange / Green

7 Type of Units : 17 Cat./Seriously Polluting/ other

8 Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small

9 Name of the representative of the unit with Designation present at the time of the inspection : Sh. Rajpal Gill, manager

10 Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. : Smt Sangeeta Gill, Prop

11 Detail of products /by product manufactured : Dismantling & Recycling of E-waste.

12 Detail of Raw Material used (with quantity per annum) : All Electrical & Electronic -CB Items-

13 Manufacturing Process (in brief) : Dismantling and Recycling of E-waste.

14 Detail of Machinery installed involving polluting process: : shredder (05 ton/hr)
PCB decompounding furnace

15 Date of commissioning of unit : obtained

16 Status of Consent to Establish : Applied for 1st CTO After CTE Expn.

17 Status of Consent to Operate : directed to obtain

18 Status of Authorization under HWM Rules : common

B Air Pollution

1 Sources of air emission from process of unit including fugitive emission with type of Boilers / Furnace, Capacity & Stack height. : Stack to PCB de-compounding furnace

2 Status of online monitoring System (Stacks/ AAQ) If applicable : NA

3	Details about deviation in the details / stack of Air Emission / type of fuel if any already provided to Board	NO
4	Detail of Stacks/ Chimney / Vents	30M, Metal, 18"
5	Whether Height of all stacks /Chimneys as per norms	Yes
6	Capacity of D.G Sets	62.5KVA
7	Stack height of D.G Sets above programme and Whether as per norms	Yes
8	Status of Acoustic Enclosure on D.G Sets	Yes
9	Noise results of DG Sets Monitored during inspection	Non operational
10	Type & Quantity of Fuel used Separate for each source)	Electric
11	Status of Air Pollution Control Devices (APCD)	
	(a) Required or Not	Required
	(b) Provided or Not	Provided
	(c) Detail of APCD provided with detail of all Components.	Common Stack for wet scrubber & Hoods
	(d) Whether Structurally adequate or Not	Yes, 1st CTO Offer
	(e) Whether operating APCD Satisfactorily	CTE Expend.
12	Whether provided separate flow meters in case of wet scrubber	Yes
13	Whether maintained Log Book for consumption of / Chemicals / water for APCD.	Yes
14	Detail of treatment of effluent in case of wet scrubber its mode of disposal.	Re-circulations
15	Whether provided Sampling arrangements on all stacks /chemneys including DG sets.	Yes
16	General Remarks	-
C	<u>Water Consumption</u>	
1	Sources of water supply	Tankers
2	Detail of measuring devices provided if any such as flow Meters, V- notch etc.	+
3	Whether measuring devices has been scaled	-
4	Whether maintained the log book for supply of water From all sources & consumption for various uses	Register maintain
5	Detail of Water Consumption per day / month	0.8 KLD
	(a) Domestic Purpose	-
	(b) Boiler / Cooling	-

(c) Industrial use (Easily Biodegradable)

(d) Industrial use (Not Easily Biodegradable)

(e) Other

General Remarks

Water Pollution

Source & processes of Water Pollution Including raw water treatment if any

No. of outlets for discharge of effluent

Quality of Effluent in KLD

Status of Effluent Treatment Plant (ETP)

Sewage Treatment Plant (STP)

(a) Required or Not:

(b) Installed or Not

(c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used

(c) Whether structurally adequate or Not

(e) Whether operating STP/ETP Satisfactorily

(f) Whether provided online chemical dosing system/ pH meter

Mode of Discharge of effluent

Name of Water recipient body if any

Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for its 100% utilization.

Status of ZLD as per CPCB directions if applicable

Whether provided flow meters on outlet & inlet on ETP/ STP

Whether provided separate electricity meter on ETP/ STP

:
:
:
:
:
:

: wet scrubber
:
: Domestic 01
: Trade 00
: Domestic 0.8 m³
: Trade -

STP	ETP
/	Required
NA	Already Installed
	Physicochemical based
/	NA

: Domestic Soak pit
: Trade Re-circulation After ETP
:
: NA
:
: NA
:
: NA
:
: NA

- 11 Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent.
- 12 Status of online monitoring System, if applicable
- 13 General Remarks

E Hazardous Waste Management

- 1 Category of Hazardous Waste generated as per Rules
- 2 Type & Qty. of Hazardous Waste generated

- (i) Incinerable
- (ii) Recyclable
- (iii) Disposable for landfill
- (iv) Total

- 3 Stock-pile Quantity of Hazardous Waste
- 4 Mode of Disposal & treatment of Haz. Waste
- 5 Size of Hazardous waste storage site
- 6 Display board for Hazardous Waste at Factory Gate Provided or Not
- 7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity
- 8 Details of Hazardous Waste transported to service Provider

*used oil & GEP sludges
Electrical Residues*

*directed to make
Agreement with
used oil recycler
and GEPIC*

F Hazardous Chemicals Handling & Management and PLI Act, 1991

- 1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity
- 2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991
- 3 Name of insurer agency with date & validity of policy
- 4 Whether Hazardous chemicals handling & storage Facility is adequate

no

5 Remarks
UNIVERSAL POWER SOLUTIONS

M. O. U.
Authorized Signatory

Signature of the representative of the unit
Name Designation & Address
Inspection

[Signature]
Signature of the Officer / Officers
of the Board who conducted the

Name & Designation



1136



1137



1138



1139



1140



1141



1142



1143



1144° - 28.126497 N

Long :- 76-60 8818 E

Annexure-A

HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

- A General Information of unit
1. Name & Address of the unit : MIS Waste Recycling studio PNo-347
: Sector-3- Bawal Phase-2 Rewari
2. Email id of the unit/occupier : Sameer@wasterecyclingstudio.
3. Telephone No : 9999.670037
4. Fax Nos. :
5. Date & Time of Inspection : 25-06-2025
6. Category Unit : Red / Orange / Green
7. Type of Units : 17 Cat. / Seriously Polluting/ others
8. Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small ✓
9. Name of the representative of the unit with Designation present at the time of the inspection : Nakul Diwakar (Plant head)
10. Name of the Directors/partners/Proprietor/ Manager / Occupier etc. : Sameer Verma (owner)
Dismantling &
11. Detail of products / by product manufactured (with capacity of installation & quantity per annum) : Recycling of e-waste (15.75 MT/dan)
12. Detail of Raw Material used (with quantity per annum) : All types of Electronic & Electrical waste including their component
13. Manufacturing Process (in brief) : Dismantle-segregate-Recycling
14. Detail of Machinery installed involving polluting Process : Dismantling, Scrapping & Crushing
15. Date of Commissioning of the unit : Jan 2022
16. Status of Consent to Establish : Obtained
17. Status of Consent to Operate : Obtained & Valid up to 30-09-2025
18. Status of Authorization under HWM Rules : Authorization
- B. Air Pollution
1. Sources of air emissions from process of unit including Fugitive emissions with type of Boilers/Furness, Capacity & stack height. : LPG Furnace
2. Status of online monitoring System (Stacks/AAQ) If applicable : NA
3. Details about deviation in the details/ stack of Air emission /type of fuel if any already provided to Board. : No
4. Detail of Stacks / Chimneys / Vents : Stack attached
5. Whether Height of all stacks / Chimneys as per norms : as per norms

6. Capacity of D.G. Sets : 125 KVA
7. Stack height of D.G. Sets above programme and Whether as per norms : 45
8. Status of Acoustic Enclosure on D.G. Sets : 45
9. Noise results of DG Sets Monitored during inspection : Not running
10. Type of Quantity of Fuel used (Separate for each source) : HSD
11. Status of Air Pollution Control Devices (APCD)
- (a) Required or Not : Required
- (b) Provided or Not : Provided
- (c) Detail of APCD provided with detail of all Components : Wet scrubbers
- (d) Whether Structurally adequate or Not : Yes
- (e) Whether operating APCD Satisfactorily : Not operational
12. Whether provided separate flow meters in case of wet Scrubber : No
13. Whether maintained Log Book for consumption of Electricity / Chemicals / water for APCD. : No
14. Detail of treatment of effluent in case of wet scrubber & its mode of disposal. : Through ETP & Recycle & Reuse irrigation
15. Whether provided Sampling arrangements on all Stacks / Chimney including DG Sets. : Yes, Provided
16. General Remarks : -
- C Water Consumption
1. Sources of water supply : HSIIDC supply
2. Detail of measuring devices provided if any such as flow Meters, V-notch etc. : Flow meters
3. Whether measuring devices has been sealed : No
4. Whether maintained the log book for supply of water From all sources & consumption for various uses. : Billed connection
5. Detail of Water Consumption per day / month
- (a) Domestic Purpose : 1.0 KLD
- (b) Boiler / Cooling : -
- (c) Industrial use (Easily Biodegradable) : 0.05 KLD
- (d) Industrial use (Non Easily Biodegradable) : -
- (e) Other : -
6. General Remarks : -

Water Pollution

1. Source & processes of Water Pollution including raw Water treatment if any
2. No. of outlets for discharging of effluent
3. Quantity of Effluent in KLD
4. Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)
 - (a) Required or Not
 - (b) Installed or Not
 - (c) Detail of STP/ETP Provided (if required) with Detail of all components and technology used
 - (d) Whether structurally adequate or not
 - (e) Whether operating STP / ETP Satisfactorily
 - (f) Whether provided online chemical dosing system/ pH meter
5. Mode of Discharge of effluent
6. Name of Water recipient body if any
7. Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for Its 100% utilization.
8. Status of ZLD as per CPCB directions if applicable
9. Whether provided flow meters on outlet & inlet of ETP / STP
10. Whether provided separate electricity meter on ETP / STP
11. Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent.
12. Status of online monitoring System, if applicable
13. General Remarks

: Domestic & Trade

Domestic : 1
 Trade : 1
 Domestic : 1 KLD
 Trade : 0.05 KLD

STP	ETP
: Not required	: Required
: NA	: Installed
: NA	: Raw contact tank, clarifier, Flocculation tank, Coagulation tank, Neutralization tank etc
: Yes	
: Not operational	
: NA	

Domestic : Sewer
 Trade : Irrigation

: NA
 : NA

: NA

: NO

: NO

: NO

: NA

: -

E. Hazardous Waste Management

1. Category of Hazardous Waste generated as per rules
2. Type & Qty. of Hazardous Waste generated

: Used oil & Wet scrubber sludge

: (i) Incinerable

(ii) recyclable

(iii) disposable for landfill

(iv) Total

- 3. Stock-Pile Quantity of Hazardous Waste :
- 4. Mode of Disposal & treatment of Haz. Waste : Through Authorised Recycle
- 5. Size of Hazardous waste storage site : Provided 15x12 ft 2
- 6. Display Board for Hazardous Waste at Factory Gate : No
Provided or not
- 7. Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity) : Yes made with Shivshakti oil & lubricants valid up to 14 April 2026
- 8. Details of Hazardous Waste transported to service provider : Yes maintained manifest.

F. Hazardous Chemicals Handling & Management and PLI Act, 1991

- 1. List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity : |
- 2. Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991. : NA
- 3. Name of insurer agency with date & validity of policy : |
- 4. Whether Hazardous chemicals handling & storage Facility is adequate. : |

Note - Unit is inspected in compliance ^{of direction} issued from SEE, HWM cell. During inspection it is found that unit has engaged in manufacturing, dismantling & Recycling of e-waste. Unit has obtained CTO valid up to 30-09-2025 & HWM Authorization up to 30-09-2025. Unit has provided dust collector & wet scrubber for control of Air pollution. ETP has been provided for treatment of wet scrubber water. Domestic waste water is discharged through sewer. There is a DU set of 125 KVA of CPCB IV.

Signature of the representative of the unit
Name Designation & Address

NAKUL Diwakar

Signature of the Officer / Officers
of the Board who conducted the
inspection

Name & Designation

1148



Waste Recycling Studio

E-Waste Authorization No.
HSPCB/2021/18256221EWREF00

GST Registration Number
06AADFW7002M1Z2

Sector-3, Plot No. 347, Phase-II, IMT-Bawal, Bawal, Rewari, Haryana, 123501

UNLOADING
AREA - 3

Sector-3, Plot No. 347, Phase-II

NO PH
A



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ukawa Minda
Electric - Rewari
सुभाष नगर
राजस्थान - भारत



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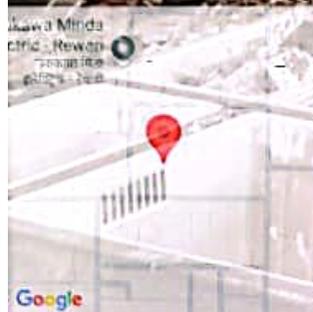
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